

May, 2012, has allotted time for Government Legislative Business, as follows: :

Business	Time Allotted
1. Consideration and passing of the following Bills:	
(a) The Tamil Nadu Legislative Council (Repeal) Bill, 2012	One hour
(b) The Anand Marriage (Amendment) Bill, 2012	Half-an-hour
2. Further consideration and passing of the Copyright (Amendment) Bill, 2010	Two Hours.

(THE VICE-CHAIRMAN (PROF. P.J. KURIEN) in the Chair)

GOVERNMENT BILL

The Copyright (Amendment) Bill, 2010

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF COMMUNICATION AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): Sir, I move:

That the Bill further to amend the Copyright Act, 1957, be taken into consideration.

Sir, we are in the midst of a new era, which I call the digital era. In this new digital world, the nature of rights of various stakeholders need to be looked at afresh. As technology moves forward and new innovations give scope to accessing entertainment to ordinary people in this country through the digital world, we need to understand its complexity and to ensure that key stakeholders are protected and are conferred with rights, so that they could benefit from the new technologies in this new era. It is in this larger context that I am moving this Bill for the consideration of this House. A time comes in the life of a legislation that we need to move away from the past and embrace the future. We have been witnessing a situation in the past where certain stakeholders have had access to rights and other stakeholders, who are the creators of intellectual property, have been denied that access. We are in an era where the visually impaired can now use technologies to empower themselves. We are in an era where the resolution of disputes between key stakeholders must be addressed and a permanent mechanism be created for the resolution of those disputes. We are in an era where international conventions to which we are signatories, persuade us to bring our laws consistent with international conventions. Sir, I would like to address this issue in seven parts because I would not like to take the time of this House dealing with individual sections. There are seven broad areas which are reflected in these amendments; that need to be addressed. Number one, protecting rights of authors and music composers who are

[Shri Kapil Sibal]

the real creators of intellectual property. Number two, enabling rights conferred upon the visually impaired. Number three, extending the compulsory licence regime to unpublished works other than orphaned works. Number four, having a new regime of statutory licences in respect of cover version recordings and a statutory licence for broadcasters. Number five, bringing the law in harmony with WIPO Copyright Treaty and the WIPO Performances and Phonograms Treaty that our Copyright Act provisions are consistent with those treaties, to enlarge the rights of performers. Number six, impose certain exceptions and limitations wherein we stipulate that certain Acts will not be deemed to be infringement of the copyright laws. Number seven, prescribe some punitive action for those who still seek to infringe the Copyright law through new technologies.

These, Sir, are the seven broad areas which are dealt with in these amendments, and I would like to address each of these areas succinctly for the consideration of this House.

The first, Sir, is related to the protection of authors and music composers. Sir, as you know, the regime that has existed in the past has been that the real creator who creates that intellectual property like the wonderful artist who played the Santoor the other day in the Central Hall, Pandit Shiv Kumar Sharma, then Shubaji who enthralled us with her music and her vocal performance, get no share of the profits made by music companies. These are the people who are the real creators and who form the backbone of the artistic world. They are creators on which the business community draws from their creativity to take the entertainment industry forward.

In the past what has happened is that those who have money power have sought the assignments of the creators intellectual property unconditionally to themselves and, then, use those assignments for the purposes of exploiting their works, not just in cinema, but through other media, the result of which has been that the artist who is the creator of intellectual property gets no share of the profits. That has been the legacy of this industry in the past. We want to correct that legacy. We want to ensure that the author, the music composer and the artist have equal share in the profits that the assignee makes through other media, and it is in that context that we have amended Section 17 of the Act, wherein, we say the following. The proviso in that Section reads: 'Provided further that in the case of any work incorporated in a cinematograph work nothing contained in clauses (b) and (c) shall affect the right of the author in the work referred to in clause (a) of sub-section (1) of Section 13.' So, the right of the author is preserved. The right of the author is

protected. Similarly, in Section 18, which deals with assignments, we have added another proviso which states: 'Provided also that the author of the literary or musical work included in a cinematograph film shall not assign or waive the right to receive royalties to be shared on an equal basis with the assignee of copyright for the utilization of such work in any form other than for the communication to the public of the work along with the cinematograph film in a cinema hall, except to the legal heirs of the authors or to a copyright society for collection and distribution and any agreement contrary to that shall be void.' What is the purpose of this? The purpose of this is that in the past, these rights used to be assigned. The author had no share in the exploitation of that work through another medium, and now we are ensuring that the author has equal share in the distribution of the profits made by the assignee through another medium. The same is being protected with respect to the literary or musical works included in a sound recording. So, the author is being protected and the music composer is being protected so that they have equal share in the profits that will be earned through other media. We have also decided to determine the mode of assignment which is reflected in Section 19 which states. "No assignment of copyright in any work to make a cinematograph film shall affect the right of the author of the work to claim an equal share of royalties and consideration payable in case of utilization of the work in any form other than for the communication to the public of the work, along with the cinematograph film in a cinema hall."

The same applies to sound recordings, the idea being, you can have the work assigned, but you cannot have the royalties assigned. You can use that work through other media, but there can be no assignment of royalty. So, the author and the music composer would share royalty with the producer, the assignee, in equal terms. That is really the concept behind these amendments, protecting the right of the author and the music composer. We have had to, therefore, amend clauses in The Copyright Act in respect of copyright societies, wherein we are ensuring equal representation of both authors and composers and owners of rights in copyright societies so that the member of the copyright society are not limited only to producers. There is equal representation of the creators of copyright as well as those who exploit the copyright. Therefore, we have made amendments in Section 33 to that effect, I will quickly refer to it. We have added a proviso to section 33: "Provided further that the business of issuing or granting licence in respect of literary, dramatic, musical and artistic works incorporated in a cinematograph film or a sound recording shall be carried out only through a copyright society duly registered under this Act; provided also that the registration granted to a copyright society under sub-Section 3 shall be for a period of five years and may be renewed

[Shri Kapil Sibal]

from time to time before the end of every five years; provided further that the renewal of the registration of a copyright society”—and this is important—“shall be subject to the continued collective control of the copyright society being shared with the authors of works in their capacity as owners of copyright or of the right to receive royalty.”

So, the authors are now sharing the ownership of the copyright. They are equal partners in this enterprise; the share it equally. Therefore, the copyright societies which collect royalties, collect the monies, will share those monies equally with the authors. That is the amendment that was required under The Copyright Act. That we have done so that the authors and other owners are also equally represented in these societies.

We wanted, actually, to give this right also to the principal Director. So, remember, there may be many elements in this—the music composer, the author, the photographer, the choreographer, who have contributed to the Industry, who are also creators.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): And the actors!

SHRI KAPIL SIBAL: And the actors, and, of course, the Director. Director has an enormous role to play in the making of a film. In fact, he is, according to me, perhaps, the principal creator. I very much wanted that the principal Director should actually share in the profits. But, unfortunately, there was a feeling in the Standing Committee that the time was not right for the Indian Industry to give that equal share to the Director his due share. I bowed to the wisdom of the Standing Committee. Therefore, we are dropping that particular amendment that I had proposed which was intended to give rights to the principal Director as well. We also had to amend Section 2 to ensure that this right is not given to the principal Director; we have had to amend section 17 and Section 26 so that the principle Directors have no share in the profits. This is the first issue that I wanted to place before the hon. Members of this House.

The second relates to the visually impaired. I think new technologies are now out there for the visually impaired to access, to empower themselves, to educate themselves, to participate and, to contribute to society and, therefore, we had to confer those rights under Section 52(1)(zb). I will indicate to you what those rights are. We are now saying that the adaptation, reproduction issue of copies of communication to the public, of any work in any accessible format by any person to facilitate persons with disability access to works including sharing with any person with disability of such accessible format for private or personal use, educational

6.00 P.M.

purposes, or research or any organization working for the persons with a disability, in case of the normal format prevents the enjoyment of such works by such persons.

Provided that copies of the works in such accessible format are made available to the persons with disabilities on a non-profit basis but to recover only the cost of production: Provided further that the organization shall ensure that the copies of works in such accessible format are used only by persons with disabilities and takes reasonable steps to prevent its entry into ordinary channels of business.” We are protecting the visually impaired and conferring upon them the right to access in any format of technology for their empowerment. No fee, no royalty, nothing can be charged. Of course, if there are a set of persons which want to use this material and provide it to the visually impaired for profit. In that case, they will have to take a compulsory licence. Otherwise, the works can be used in any format, and this is reflected again in Section 31B. Section 31B states as follows: “Any person working for the benefit of persons with disability on a profit basis or for business may apply to the Copyright Board.” The Copyright Board is bound to grant them a licenced. Then, of course, this activity can be done for profit as well. That is the second issue that I wanted to place before the distinguished Members of this House. The third is, granting a compulsory licence under Section 31A. This is a new section. We are now, as I indicated in my opening intervention ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Hon. Minister, wait for a second. It is six o'clock. It is already decided by leaders that we would pass this Bill today. I have the consensus. I hope the House agrees to it. ...*(Interruptions)*...

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर, बिल पेश हो गया है और छः बजे रहा है,*(व्यवधान)*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It was decided that it would be passed today. ...*(Interruptions)*...

श्री नरेश अग्रवाल: कल की भी तैयारी करनी है। उच्च सदन में वैसे भी पांच बजे के बाद काम वर्जित था। उच्च सदन यह सोचकर बना था कि यहां के मेम्बर्स को 5 बजे के बाद का समय रिलेक्स होने के लिए दिया जाएगा। तो मैं आपसे अनुरोध करूंगा कि इसको कल 12 बजे के बाद रखें या Mondsy को फर्स्ट आइटम रख लें, जिससे कि हम लोग अपने विचार रख सकें।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It was also decided in the Business Advisory Committee that it would be passed today. If everybody

cooperates and speaks for five minutes each, we can finish it in one hour. ...*(Interruptions)*...

SHRI NARESH AGRAWAL: It is not possible to finish it in one hour. ...*(Interruptions)*... आप बतला दीजिए कितने बजे क सदन चलेगा?

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We will take it up to 7.30. ...*(Interruptions)*... In half-an-hour ...*(Interruptions)*... We can postpone it with the consent of the House. ...*(Interruptions)*...

SHRI P. RAJEEVE (Kerala): Sir, the time allotted for discussion is two hours. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We will pass this Bill and adjourn. ...*(Interruptions)*... Don't try to change the decision already taken. ...*(Interruptions)*... Don't try to change the decision already taken. ...*(Interruptions)*... Mr. Rajeeve, please don't do this. ...*(Interruptions)*... Please, don't do this. ...*(Interruptions)*...

SHRI NARESH AGRAWAL: Two hours are allotted. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Two hours are there. ...*(Interruptions)*... Half-an-hour passed; it will be over by 7.30. ...*(Interruptions)*...

SHRI NARESH AGRAWAL: Sir, it is not possible. ...*(Interruptions)*... यह एक घंटे में खत्म नहीं होगा। How can you give this ruling? ...*(Interruptions)*... It is not possible. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It is given two hours. ...*(Interruptions)*... It was decided. ...*(Interruptions)*... That is the ruling. ...*(Interruptions)*...

SHRI NARESH AGRAWAL: Two hours is excluding the Minister, not including. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Agrawalji, please. ...*(Interruptions)*... अग्रवाल जी, आप मेरे बड़े अच्छे दोस्त हैं, बैठिए।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) (Contd.): We took a decision earlier that we will pass it. Everybody is party to this decision. Please don't violate the gentlemen's agreement. But I request every hon. Member to be brief. *(Interruptions)* Please.

DR. V. MAITREYA (Tamil Nadu): Say tis to the hon. Minister. *(Interruptions)*

SHRI KAPIL SIBAL: I will finish in ten minutes. *(Interruptions)*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please. (*Interruptions*) Mr. Minister, how many more minutes do you want? (*Interruptions*)

श्री कपिल सिब्बल: मैं बैठ जाता हूँ, आप बात कर लीजिए, कर लीजिए पास ..(*व्यवधान*)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Hon. Minister, have you moved it? (*Interruptions*)

SHRI KAPIL SIBAL: I have moved it. (*Interruptions*) If the Members do not want to listen, I have to move it.

The question was proposed.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): During your reply, you can say the remaining things. (*Interruptions*) Please. Now, according to this list, the first speaker is Shri Ravi Shankar Prasad. Shri Javed Akhtar has also given a request. Akhtar Saheb, do you want to speak first or do you want to speak after him? (*Interruptions*)

SHRI JAVED AKHTAR (Nominated): He is my senior. (*Interruptions*)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): He has agreed. आप बोलिए, वे सहमत हैं। Everybody wants to listen to you. सभी लोग अपनी स्पीच सुनना चाहते हैं। It is your maiden speech. बोलिए।

SHRI JAVED AKHTAR: Mr. Vice-Chairman, Sir, I must immediately declare that whatever I speak here will have something to do with this Bill under consideration, which has something to do with the music industry. I work for the music industry. My relationship with music is like a farmer's relationship with agriculture, or, a lawyer's relationship with judiciary. So, I hope, it will not be considered as any kind of conflict of interest.

दूसरी बात मैं यह कहना चाहता हूँ कि तीन बरस से यह स्पीच तैयार कर रहा था, मेरे पास बहुत नोट्स हैं और बहुत मैटीरियल है, लेकिन मैंने उसे फेंक दिया, इसलिए कि जब मैं यहाँ बैठा था और सुन रहा था, तो मुझे लगा कि कुछ और भी बातें हैं, शायद जो बात मैं कह रहा हूँ, उससे भी ज्यादा हैं। मैं एक writer हूँ एक lyrics हूँ, लेकिन इन तमाम चीजों से पहले मैं एक हिंदुस्तानी हूँ और जब मुझे मालूम होता है, यह तो 60-65 साल पहले की बात है कि लकीर पुंछ से खींची गई हैं, ये हिंदुस्तानी हैं, तो वहाँ trapped हैं। ये कौन लोग हैं? ये आज से 65 साल पहले तो हिंदुस्तानी ही थे। ये वहाँ घिरे हुए हैं। इनमें और अंगोला में जो हिंदुस्तानी हैं, उन दोनों में कोई फर्क नहीं है। हमारा फर्क है कि हम बहुत संजीदगी से इसके बारे में सोचें, लेकिन मुझे यहाँ जो बातें सुनने को मिलीं वे एक आदमी के बारे में, एक incident के बारे में सुनने को मिलीं। incident और आदमी बड़े मामूली होते हैं, पीछे होता है ज़हन, पीछे होती है ideology, पीछे होती है thinking, पीछे होता है

[Shri Javed Akhtar]

mindset. पाकिस्तान का **mindest** क्या है? आप किस मुल्क से मांग रहे हैं कि वह अपनी **minority** को सही तरीके से ट्रीट करे। जिस मुल्क की बुनियादों में ही नफरत डाली गई है, जो नफरत की वजह से बना है, आप उससे कह रहे हैं आप अपनी **minority** को ठीक से ट्रीट करिए। अगर वह अपनी **minority** के साथ सही सुलूक करे, अगर वह हर इंसान को इंसान समझे, अगर वह हर **citizen** को बराबर का **citizen** समझे, तो पाकिस्तान क्यों बनाया था?

मेरा एक शेर है—

मेरी बुनियादों में कोई टेढ़ थी,
अपनी दीवारों को क्या इल्जाम दू?

इसकी बुनियाद में टेढ़ है, आप इसकी दीवारों को सीधा करने के लिए कह रहे हैं, से कैसे सीधी होंगी? ये दीवारें तो टूटेंगी ही, और कुछ नहीं होने वाला। दीवार 1971 में टूटी थी, दीवार फिर टूटेगी। ये बड़ा **politically correct statement** है “We want a stable Pakistan”. मुझे तो **politics** में नहीं जाना है, न कोई पार्टी **join** करनी है, न मुझे किसी का वोट चाहिए। **I do not want a stable Pakistan because it is not possible, it is beyond any possibility.** जिस चीज पर वह बना है, वह **stable** हो ही नहीं सकती।

(उपसभाध्यक्ष (डा. ई.एम. सुदर्शन नाच्चीयप्पन) पीठासीन हुए)

आज बलूचिस्तान का जो चीफ है, BLA का जो चीफ है, दो बरस पहले उसने एक स्टेटमेंट दिया था, **edict** जारी किया था कि बलूचिस्तान में कोई भी हिंदू, कोई भी क्रिश्चियन, कोई भी पारसी **is most welcome**, लेकिन कोई भी पंजाबी मुसलमान और कोई उर्दू स्पीकिंग मुसलमान यानी मुहाजिर हम यहां **accept** नहीं करेंगे। **That much for the religious identity.** आप तो मुसलमान तब तक है, जब तक हिंदू हैं। जब हिंदू ही खत्म कर दिए, तो आप शिया हो गए, सुन्नी हो गए, पता नहीं क्या-क्या हो गए? पहले तो सब मुसलमान थे, जब पाकिस्तान बन रहा था। फिर अहमयित नहीं रहे, कादियानी नहीं रहे, अब कहते हैं कि शिया, मुसलमान नहीं हैं। दो रवैये हैं ज़िदगी के, एक अपनाने के, दूसरा छोड़ने के। जब आदमी छोड़ने के रास्ते पर चलता है, तो छोड़ता ही चला जाता है। उसकी कोई हद नहीं है। उसकी कोई हद नहीं। यह शेर तो इन्हीं के मुल्क के एक बहुत बड़े शायर का है—

"तुम्हारी तहज़ीब अपने खंजर से आप ही खुदकुशी करे,
जिस शाखे नाजूक पर आशियाना बनेगा ना पायदार।"

जिस कमज़ोर डाली पर आशियाना बनाओगे, तो वह तो गिरने ही वाला है। कमज़ोर डाली है, मुल्क धर्म से नहीं बनता। हमारे मुल्क में भी लोगों को सीखना चाहिए कि मुल्क धर्म से बनाओगे, तो यह होगा। मुल्क बनाते हैं कल्वर से, मुहब्बत से, अपनाइयत से, तमाम चीज़ें एक-दूसरे से अलग हैं, लेकिन आप जुड़कर रहें, तब मुल्क बनता है। मैं फ़ख़ से कहता हूँ कि मुल्क का बाशिन्दा हूँ कि जिस मुल्क में मैं पच्चीस बार आर.एस.एस. के खिलाफ़ स्टेटमेंट दे चुका हूँ, लेकिन जब मुझे कॉपीराइट की जरूरत पड़ती है, तो मैं अरुण जेटली साहब के पास

जाता हूँ और वे मेरी बात सुनते हैं और कहते हैं कि मैं तुम्हारी मदद करूँगा। यह है हिन्दुस्तान यह है कि मैं आगरा गया और मैंने जब ताजमहल देखा, तो वहाँ जो पत्तियाँ बनी थीं, मैंने पूछा कि ये किन लोगों ने बनाई हैं? अब ऐसे लोग क्यों नहीं हैं? तो बोले आइए दिखा देते हैं। हमें ले गए, लड़के एक लाइन से बैठे हुए वही संगमरमर की पत्तियाँ बना रहे थे। मैंने पूछा तो बताया कि गुजरात में एक जैन मन्दिर बन रहा है। उनका नाम पूछा तो सब मुसलमान थे। ये है हिन्दुस्तान! ये क्या करेंगे? इन्हें क्या मालूम? ये कुएं के मेंढक हैं, ये वहीं रह जाएंगे। इनका कुछ नहीं होना है। मुझे दुख है, मैं खुशी से नहीं कह रहा हूँ। पाकिस्तान में बहुत अच्छे लोग थे। फैज़ अहमद फैज़ पाकिस्तान के थे और उनकी सोच के बहुत लोग वहाँ हैं, लेकिन वे **minority** में हैं, वे कमजोर हैं। उनकी कोई सुनने वाला नहीं है। वहाँ आम इंसान भी अच्छा है। वह हिन्दुस्तान की फिल्में देखना चाहता है, हिन्दुस्तान के गाने सुनना चाहता है, हिन्दुस्तान की इंडस्ट्री से **impressed** है, हिन्दुस्तान की **democracy** से **impressed** है, लेकिन वह कुछ नहीं कर सकता। जिन लोगों के हाथ में ताकत है, जिन लोगों के हाथ में फौज है, जिन लोगों के पास जागीरदारियाँ हैं और जागीरदारी उन्होंने खत्म नहीं की, वह लूट बाकी है। जब एक समाज में लूट रहे हों, जहाँ **human right** न होए जहाँ **equality** नहीं हो, तो उसे कवर करने के लिए आपको एक **philosophy** चाहिए होती है और वह **philosophy** उन्होंने अपने मज़हब की अख्तियार की, जिसके नीचे दरअसल **economic exploitation** है। जिसके नीचे इंसान पर जुल्म है, कभी इस बहाने, कभी उस बहाने। आपने एक **minority** का जिक्र किया, मैं जानता हूँ कि वहाँ ईसाई **minority** के साथ क्या हो रहा है? तो आप यह सोचें, ज़रूर आप यह स्टेटमेंट दे दीजिए कि आपके **Ambassador** जाएंगे, वे आएंगे, बात कर लेंगे। इतिहास का पहिया खुद चलता है। अगर **Ambassadors** फैसले करके दुनिया बदल सकते तो क्या बात थी। यह वक्त का पहिया है और वक्त का पहिया गलत स्ट्रक्चर को तोड़ता है, तो आप इंतज़ार कीजिए।

अब आइए वापस आते हैं, जिस मुसीबत में मैं हूँ और हमारे हजारों लोग हैं। सर, बड़े ज़माने से ये तकलीफें थीं, लेकिन शायद हिन्दुस्तान के कलाकार समझते थे कि बोलेंगे, तो सुनने वाला कौन है? लेकिन अब वक्त बदल रहा है, लोग बदल रहे हैं, हालात बदल रहे हैं। उम्मीद करता हूँ कि कानून भी बदलेगा और हिन्दुस्तान के कलाकारों की किस्मत भी बदलेगी। तो आज इस यकीन से उनके बारे में बोल रहा हूँ कि इस किनारे से उस किनारे तक इस सदन में जितने लोग हैं, वे मेरी बात पूरे ध्यान से सुन रहे हैं, पूरे दिल से सुन रहे हैं और अगर बात हिन्दुस्तान के संगीतकारों और गीतकारों की है, तो ऐसा ही होना चाहिए, इसलिए कि यह मुल्क, यह धरती गीतकारों और संगीतकारों की है। यह बात मैं इसलिए नहीं कह रहा हूँ कि सुनने में अच्छी लगती है, बल्कि यह बात मैं इसलिए कह रहा हूँ कि सच्ची है। दुनिया में कौन सा दूसरा मुल्क है, जहाँ एक मुल्क में **classical** परम्परा की दो **traditions** सैकड़ों साल पुरानी हैं—हिन्दुस्तानी और कर्णाटक। दुनिया में कौन सा ऐसा मुल्क है जहाँ लोक संगीत के इन्द्रधनुष में इतने रंग हों, जितने यहाँ हैं? कश्मीर से कन्याकुमारी तक जाकर देख लीजिए, महाराष्ट्र से मणिपुर तक जाकर देख लीजिए, क्या-क्या रंग हैं म्यूज़िक में? दुनिया में कौन सा ऐसा मुल्क है जहाँ पवित्र ग्रंथों में भी शायरों का नाम और काम मिलता है? हमारे गुरु ग्रन्थ साहिब, हमारे रामचरितमानस में “रघुकुल रीति सदा चलि आई, प्राण जाई पर वचन न जाई”—राजा दशरथ रानी कैकयी से यह महाकवि तुलसीदास के शब्दों में कहते हैं। दुनिया में कहाँ ऐसा मुल्क है, जहाँ जन्म से लेकर मरण तक कोई जगह नहीं, कोई पल नहीं, कोई क्षण नहीं, जिस पर सैकड़ों गीत न हों? वह एहसास की कोई मंज़िल हो, वह भावना की कोई रुत हो, वह ख्याल का कोई रंग हो, आपको सैकड़ों गीत मिल जाएंगे।

[Shri Javed Akhtar]

फिर हमारे फिल्मी गीत हैं, जो रिलीज़ होते हैं तो फिल्मी गीत हैं, लेकिन कुछ दिनों के बाद वे लोकगीत बन जाते हैं। वक्त की छलनी से सब कुछ बह जाता है—एक्टर का चेहरा, फिल्म का नाम—और वह अमर गीत रह जाता है जो आपके अतीत का, आपकी यादों का हिस्सा बन जाता है। आज आपके कानों में जब कोई पुराना गीत गुंजता है तो ऐसा लगता है जैसे लड़कपन के किसी दोस्त ने कंधे पर हाथ रख दिया हो और कह रहा हो, बैठो, कहां जा रहे हो, बात करो। यादों का मेला लग जाता है। यह गीत कहां सुना था, कब सुना था, किसके साथ सुना था और कभी-कभी यह भी याद आता है कि किसके लिए सुना था। हैरत होती है और हैरत से ज्यादा ग़म होता है कि जिस मुल्क में संगीत के और शायरी के इतने चिराग़ रोशन हों, उनके नीचे देखिए तो अंधेरा ही अंधेरा है। जिस अंधेरे में हिन्दुस्तान के राइटर्स और म्यूज़िशियंस की ज़िंदगी बरसों से लाचार और बेबस भटक रही है। लेकिन दिल में एक उम्मीद है कि एक दिन आएगा, जब हमारी सुनी जाएगी। एक दिन आएगा जब हमें ईसाफ़ मिलेगा, एक दिन आएगा। जब हमें हमारा अधिकार मिलेगा। “आएगा आने वाला” बहुत मशहूर गीत था। साठ साल से ज्यादा पुराना गीत है। यह गीत कम्पोज़ किया था, पंडित खेमचंद्र प्रकाश ने, जो अपने ज़माने के बहुत बड़े संगीत विद्वान थे। पिछले दिनों एक अजीब वाकया हुआ। सर, जब एक गाना रिकॉर्ड होता है तो उसमें दो रॉयल्टीज़ जेनरेट होती हैं, एक साउंड रिकॉर्डिंग रॉयल्टी कहलाती है जो साउंड रिकॉर्डिंग का मालिक है, प्रोड्यूसर या म्यूज़िक कम्पनी, उसके लिए होती है और एक परफॉर्मिंग होती है जो राइटर और म्यूज़िशियन के लिए होती है। यहां पर भी यह कानून है—यह अभी नहीं आ रहा है, यह कानून पहले से है—और बाहर भी है। बाहर ज़रा थोड़ा सा अलग है, वहां सचमुच राइटर और म्यूज़िशियन को पैसा दे देते हैं। वहां पर कहीं 13-14 हजार रुपये खेमचंद्र प्रकाश जी के अकाउंट में इस गाने के लिए जमा हो गए। वह पैसा यहां भेजा गया। खेमचंद्र प्रकाश जी तो इस दुनिया में नहीं हैं। जब ढूँढ़ा गया तो उनकी पत्नी मलाड में स्टेशन पर भीख मांगती हुई मिल गयी। यह कोई बहुत हैरत की बात नहीं है, ऐसी बहुत सी कहानियां हैं। इसी तरह ओ.पी. नैयर साहब थे। मुझे याद है, मैं तब छोटा सा था तो एक फिल्म आयी थी—“मुजरिम”, जिसमें शम्मी कपूर और पद्मिनी हीरो-हीरोइन थे। उसके पोस्टर पर हीरो-हीरोइन की तस्वीर नहीं थी बल्कि हारमोनियम लिए ओ.पी. नैयर साहब खड़े थे—सुर के जादूगर, ओ.पी. नैयर। वे ओ.पी. नैयर मुम्बई के बाहर नाला सुपारा नाम की एक छोटी सी बस्ती है, वहां पर अपनी आखिरी उम्र में एक फ़ैन के घर में छोटे से कमरे में रहे थे और होम्योपैथी के इलाज से उन्होंने अपनी ज़िंदगी गुज़ारी, जबकि उनके सैकड़ों गाने बजते रहे और उसकी रॉयल्टी म्यूज़िक कम्पनीज़ लेती रहीं। इसी तरह से मज़रूह, शैलेन्द्र, गुलाम मोहम्मद—आपको कितने नाम बताऊं, जिन लोगों ने क्या-क्या कान्फ़ीड्यूट किया है? शैलेन्द्र जैसा गीतगार क्या कभी फिर पैदा होगा? क्या बर्बाद ख़ती है? क्यों, क्या वजह है? अगर हमारे यहां भी रॉयल्टी का कानून है ..(व्यवधान).. इन शहीदों का बड़ी लम्बी लिस्ट है, किस-किस का नाम लें? “नाम किस-किस के गिनाऊ, तुझे याद आए।” इसकी क्या वजह है? इसके मुकाबले में दूसरी तरफ़ चलिए। 69-70 में बीटल्स की टीम टूट गयी थी। पिछले साल सिर्फ़ Paul McCartney को, जिसने अपनी ज़िंदगी में 27 गाने लिखे, 16 मिलियन डॉलर गाना लिखने की रॉयल्टी मिली है। Elton John, जिसने पांच साल से कोई रिकॉर्ड नहीं बनाया, पिछले साल उसे 22 मिलियन डॉलर्स रॉयल्टी मिली है।

हमारे यहां जो रॉयल्टी का सिस्टम है, हमारे यहां आईपीआरएस है, Indian Performance Rights Society है, आप ही की दुनिया से जमा भी की जाती है। यह कहां चली जाती है? आप इजाजत दें तो मैं एक छोटा सा पैराग्राफ आपको पढ़कर सुनाता हूँ। यह एक compulsory move है जो हर कॉन्ट्रेक्ट में, वह चाहे भारत रत्न पंडित रवि शंकर के लिए हो या दो ऑस्कर के विनर ए.आर. रहमान के लिए हो या मेरे जैसे मामूली आदमी या गुलज़ार के लिए हो, यह कंडीशन उसमें होती है। “The rights assigned, included but not restricted to the rights of mechanical, digital, reproduction, in any manner or format or media whether existing or future, publication, broadcasting, reproducing, hiring, granting, translation, adaption, synchronization, making and used in a cinematographic film, performing in public, publishing in any other way, whole or part of the literary work, the rights to grant the mechanical and reproduction, publication, sound and television, broadcasting, transmission over the airways, electronically or through satellite or literary works.” Now, here the plot thickens.

‘Including all forms of communication, transmission, reproduction and exploitation of the literary work that may be discovered or invented in the future. The said work has been assigned by me for good and valuable consideration’ यह bonded labour नहीं तो क्या है? सिर्फ अंग्रेजी में लिख दिया, है। तो bonded labour और इसके ऊपर किसने शिकायत की? भारत रत्न रो रहा है। भारत रत्न मंत्री जी को, LoP को और प्राइम मिनिस्टर को लेटर लिख रहा है कि साहब ये रॉयल्टी का चेंज करा दीजिए। अगर ए.आर. रहमान और पंडित रवि शंकर को यह शिकायत है, तो बाकियों को हालात सोचिए क्या होगी? इससे भी ज्यादा एक शर्म की बात यह है कि कॉन्ट्रेक्ट सिर्फ हिन्दुस्तानी देसी कम्पनियां ही साइन नहीं करवाती हैं, बल्कि जो जापान की हैं, जो जर्मनी की हैं, जो अमेरिका की हैं, इनकी हिम्मत नहीं हो सकती कि जापान में, जर्मनी में या अमेरिका में किसी फनकार को, किसी कलाकार को यह कहें कि इस पर साइन कर दो। क्या फर्क है इनमें और ईस्ट इंडिया कम्पनी में और क्या फर्क है उन हिन्दुस्तानी कम्पनियों में और मीर जाफ़र में जो इनके साथ मिलकर काम कर रही हैं। हमारे कलाकार से, किस-किस से, मैं आपको नाम सुनाऊंगा, ये सिर्फ फिल्म की एक प्रॉब्लम नहीं है, हरेक की है। आप इन्हें जलील कर रहे हैं और ये सिर्फ पैसे के लिए बात नहीं है, जब इतनी grip होती है, मार्केटिंग इतनी strong हो जाए, तो creativity pays. मुझे पिछले दिनों शिव कुमार शर्मा जी मिले, हमें proud होना चाहिए कि हमारे पास एक ऐसा फनकार है, ऐसा कलाकार है। उन्हें एक म्यूजिक कम्पनी ने बुलाया। उनसे कहने लगे, देखिए, हम आपका ऐड बनाते हैं, आपका क्या है आप शुरू बड़ा धीरे-धीरे करते हैं। वह end में जो तेज़ होता है न, आप उससे शुरू कीजिए, folk चलेगा। यह म्यूजिक कम्पनी वाला शिव कुमार शर्मा को बता रहा है। उन्होंने कहा साहब, मेरे मोहल्ले में एक बैंड है, बारातों में जाता है, उसका ऐड बना लीजिए। मुझे माफ़ करना। एक बार मेरे साथ वाकिया हो चुका है। एक म्यूजिक सिटी में था, म्यूजिक कम्पनी के मालिक आ गये। मैंने सोचा शायद मेरे फैन होंगे, सुनने आये हैं मैंने क्या लिखा है। उन्होंने मुझे सुना और कहने लगे कि आपने पहली लाइन में एक वर्ड “रूठना” लिखा है, आप यह वर्ड निकाल दीजिए। मैंने कहा, क्यों? वे बोले आजकल यह वर्ड चलता नहीं है। मैंने कहा कि कहां नहीं चलता है, बोले नहीं,

[Shri Javed Akhtar]

नहीं। मैंने उन्हें कई गाने सुनाया, जिनमें “रूठना” वर्ड आया। उन्होंने कहा कि कभी होगा, यह वर्ड आप निकाल दीजिए। मैंने कहा कि भाई, अगर आपको इस तरह से काम करना है, तो मैं तो कर नहीं सकता हूँ, आप किसी और को ले लीजिए। वह मेरी बड़ी इज्जत करता था। अगले ही दिन मेरी बात मान गया और किसी और को ले लिया, मुझे निकाल दिया। जो लोग इस बिल के खिलाफ हैं, वे क्या करें? वे कहते हैं कि देखिए, आपने तो गाना लिखा, किसी ने म्यूजिक दिया, एक प्राइचूसर ने बड़ा पैसा खर्च करके उसे तैयार किया, उस प्राइचूसर ने उस गाने को बड़े-बड़े स्टार्स पर, बड़ी अजीब-अजीब लोकेशन पर जाकर पिक्चराइज़ किया, उसमें बड़े-बड़े शॉट डाले, बड़े-बड़े विजुअल डाले, ये सब किस काम के लिए किया, फिल्म के लिए किया। ये फिल्म प्रोड्यूसर है, यह म्यूजिक प्रोड्यूसर नहीं है। इसे यह गाना फिल्म के लिए चाहिए, यह गाना वह फिल्म के लिए **record** करता है। हम तो फिल्म से कुछ नहीं मांग रहे हैं। तुम्हारी फिल्म सुपरहिट हो जाए, तुम जानों, न चले तुम जानो, हमारा उससे कोई रिश्ता नहीं है। फिल्म बड़ी से बड़ी हिट हो जाए, मैंने बहुत सुपरहिट फिल्में लिखी हैं, मेरे पास तो कोई प्रोड्यूसर आया नहीं कि हजूर, आपने तो शोले लिख दी, दीवार लिख दी, त्रिशूल लिख दी, ये लीजिए, खुशी से आपके लिए आया हूँ, हमने तो नहीं देखा। ये तो पिक्चर के लिए था, हमने पैसा ले लिया, अब आपकी किस्मत, आप कैसी पिक्चर बनाते हैं, हम तो उसके लिए जिम्मेदार नहीं हैं। अगर हिट है, तो भी आपकी क्रेडिट और फ्लाप है तो भी आपकी क्रेडिट। जब आप इसमें से निकालते हैं और दूसरी जगह इस्तेमाल करते हैं, तो वहां भी जो रॉयल्टी होती है, जरा देखिए, सरकार ने कानून बनाया था कि वह 50 फीसदी जाएगी आर्टिस्टों को और 50 फीसदी हमें जाएगी। हम लोगों ने वहां पर कहा कि नहीं। अचानक ऐसी बात होगी, तो यह अच्छा नहीं लगेगा। आप 75 फीसदी उन्हें दे दीजिए और हमारे कहने पर चेंज किया गया, यह शरारत हमारी थी। मगर उनकी शरारत यह है कि उन्हें 99 नहीं चाहिए, उन्हें 100 चाहिए। यह तो दूसरी जगहों से आ रहा है, अगर यहां भी उनका हक है तो एक काम कीजिए। एक आदमी एक फिल्म बनाता है, उसमें शाहरुख खान हीरो है, पिक्चर चली, नहीं चली, कोई बात नहीं, मैं उसमें से चार शॉट निकाल कर, मैं प्रिंट का मालिक हूँ, एक व्यूटी के ऐड में इस्तेमाल कर लेता हूँ।

मुझे इसका हक है। वह कहेगा कि मैंने यह शॉट तो फिल्म के लिए दिया था, आपने व्यूटी की ऐड में कैसे इस्तेमाल कर लिया? यही मेरा सवाल है कि जहां हमने फिल्म के लिए दिया था, वहां हम कोई क्लेम नहीं कर रहे हैं। आज आप उसे फिल्म से निकाल कर इस्तेमाल करते हैं तब भी हम कहते हैं आप 75 परसेंट ले लो और आप को साढ़े बारह परसेंट देने में तकलीफ है। यह तो लालच की बात है, बहुत छोटी बात है। एक साहब गुप्ता जी हैं, कहने लगे कि साहब यह तो होगा कि आप एलाऊ नहीं करेंगे, आप सारी रॉयल्टी ले लेना। यहां इसमें **copyright** एसाइन्मेंट बैन नहीं है। यह सिर्फ **discipline** किया गया है कि आप उनसे इतनी रॉयल्टी नहीं ले सकते या आप नहीं दे सकते। यह पाबंदी प्रॉड्यूसर्स पर नहीं है, म्यूजिक कम्पनीज पर नहीं है, यह पाबंदी तो हम पर है, आर्टिस्ट्स पर है, राइटर्स पर है। लेकिन शिकायत उन लोगों को है, हम लोगों को शिकायत नहीं है। हिन्दुस्तान के सारे कलाकार अपोजिशन की ओर तथा सरकार की ओर हाथ जोड़ रहे हैं कि प्लीज़ इसे 25 परसेंट बोनाफाइड करवा दीजिए। आप इसमें से 75 परसेंट ले रहे हैं, फिर आपको और क्या

चाहिए? मगर कहते हैं कि कॉन्ट्रैक्ट पर हिन्ड्रेन्स है। अच्छा, minimum wages legislation भी कॉन्ट्रैक्ट पर हिन्ड्रेन्स है? आज हम जहां दिल्ली में खड़े हैं, यहां एग्रीक्लचर में skilled labour भी 328 रुपए से कम में काम नहीं कर सकता और unskilled labour 270 रुपए से कम में काम नहीं कर सकता। वे कह रहे हैं कि साहब, मैं डेढ़ सौ रुपए में करने को तैयार हूं। उन लोगों के लिए तो hindrance of contract हो गया। Dowry Prohibition Act क्या है? एक आदमी है और उसकी बेटी है, वह डावरी देने को तैयार है। उसकी बेटी डावरी के लिए तैयार है, लड़का डावरी लेने के लिए तैयार है और लड़के का बाप भी खुश है। सरकार को क्या ऐतराज है? सरकार को ऐतराज यह है कि उसे मालूम है कि यह इक्वल फैसला नहीं हो रहा है, यह मजबूर है। हमें इसको रोकना पड़ेगा। child labour में क्या गड़बड़ है? जो Child Labour (Prohibition and Regulation) Act है, वह क्या है? अरे भाई मां-बाप अपने बच्चों से काम करवाने को तैयार हैं, बच्चा तैयार है और कारखाने वाला भी तैयार है। हमें मालूम है कि यह तैयारी किस हालत में होती है। यह भी देखिए कि पिछले बीस बरस में स्टैंडिंग कमेटी ने कहा कि हमें एक कॉन्ट्रैक्ट लाकर दो, जिसमें राइटर्स ने अपनी पब्लिशिंग राइट तुम्हें नहीं दिए। वे नहीं ला सकते, इसलिए है ही नहीं। ये bounded labour हैं। उसके बाद हमदर्दी भी है, कह रहे हैं कि अगर उसको जरूरत पड़ गई, अचानक सब देखना चाहे, तो आपने तो उसका हाथ बांध दिया। मैं श्री एन.के. सिंह जी की इजाजत से शेक्सपियर को वोट करना चाहूंगा। मैं समझता हूं कि यहां कम से कम इस हाउस में उनके पास copyright है।..(व्यवधान)।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): You were actually allotted 20 minutes. We have to complete it on time.

SOME HON. MEMBERS: Let him speak, Sir. (Interruptions)

SHRI TIRUCHI SIVA (Tamil Nadu): This is his maiden speech, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA): It this is his maiden speech, then, let him continue.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Now, maiden speech is also restricted to twenty minutes.

SHRI TARIQ ANWAR (Maharashtra): In the last two years, he has not made any speech. (Interruptions) He should be given a special treatment.

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): All right. But there are thirteen Members who have yet to speak.

SHRI RAJEEV SHUKLA: Let him speak, Sir.

श्री जावेद अख्तर: यह पता नहीं किसका नजरिया है, जब मेरी बारी आई तो पर्दा गिरा दिया। सर, मैं सिर्फ चार या पांच मिनट लूंगा। “It is time to fear when tyrants kiss”. जब

[Shri Javed Akhtar]

जालिम हमदर्दी करे तो डरने का वक्त है। जब म्यूजिक कम्पनीज कह रही हैं कि बेचारे राइटर का क्या होगा अगर उसके बात ये राइट नहीं हुए तो? इसके खिलाफ कौन लोग हैं, जो खास जनों से कहते हैं कि भाई, यह मत कीजिएगा। आप जरा उनके नाम सुन लीजिए। सारे नाम तो बहुत ज्यादा हैं, मैं सारे नाम तो नहीं बता सकता, लेकिन कुछ नाम अवश्य बता देता हूँ, पं० रवि शंकर, पं० शिव कुमार शर्मा, पं० हरिप्रसाद चौरसिया, शोभा मुद्गिल, विशाल भारद्वाज, गुलजार, प्रसून जोशी, जगजीत सिंह, अमजद अली खान, अमान अली खान और अयान अली खान। रवि जी, तो इंतजार में ही चले गए, जगजीत सिंह भी इंतजार में ही चले गए, इनके भी सिग्नेचर हैं। विशाल शेखर ...*(व्यवधान)*.. वे तो टेलेंटेड थे।

इनमें और भी बहुत से नाम हैं। फिल्म इंडस्ट्री के सारे नाम तो हैं ही, कलाकारों के भी नाम हैं। इनमें जाकिर का नाम है, इनका नाम है, साउथ के सारे बड़े सिंगर्स का नाम है, ए.आर. रहमान का नाम है, बंगाल के सारे बड़े सिंगर्स और म्युजिशियन्स का नाम है। ये लोग कहते हैं इसको कर दीजिए। क्यों भई? अच्छा, एक बात और है, ये कहते हैं कर दीजिए, लेकिन यह पुराने पर नहीं होना चाहिए। यह बात किसी हद तक सही है, किसी हद तक सही नहीं है। मतलब, यदि यह बिल आ जाए और आप कल को यह कहें कि मेरा गाना 1960 में रिलीज हुआ था, आप मुझे उसका हिसाब बताइए, तो यह बेकार बात है, क्योंकि कोई भी लॉ रेट्रस्पेक्टिव में नहीं लग सकता है। ऐसा कानून है कि अगर अब गाना बजेगा तो उसकी रॉयल्टी होगी, तब, उस वक्त, आपने जो कर दिया, वह कर दिया, आप उसको भूल जाइए, हम भी भूल जाएंगे, इसलिए जब तक यह नहीं होता, यही एक तरीका है, क्योंकि सारे म्युजिशियन्स, सारे राइटर्स गलत नहीं हो सकते हैं। एक तरफ ये हैं और दूसरी तरफ ये मल्टी नेशनल्स हैं, बड़े-बड़े प्रॉड्यूसर्स हैं, जो **pretend** कर रहे हैं कि प्रॉड्यूसर्स का बहुत नुकसान है। दरअलस जो अप फ्रंट मनी होती है, वह तो केवल दस, बारह प्रॉड्यूसर्स को मिलती है, बाकियों को एक नया पैसा तक नहीं मिलता है। जब यह बिल आएगा, तब पहली बार उन छोटे प्रॉड्यूसर्स को पैसा मिलेगा, वह इसलिए क्योंकि पब्लिशिंग हमारे हाथ में होगी और वह पब्लिश होगा, वरना म्यूजिक कम्पनियां सब ले जाती हैं, उसे बेच देती हैं। 90 परसेंट प्रॉड्यूसर्स को इससे फायदा ही होना है और सच तो यह है कि 10 परसेंट, जो यह समझ रहे हैं कि उनका नुकसान होगा, उनको भी फायदा ही होगा, क्योंकि वे जितने में बेचते हैं, वह कम है। लेकिन जब तक यह बिल पास नहीं होगा, तब तक यह जुल्म, यह सितम, यह लूट चलती ही रहेगी। यह एक अंधेरा है, जिसमें हम चल रहे हैं। मुझे एक शेर याद आता है कि,

सियाह रात, नहीं नाम लेती ढलने का,
यही तो वक्त है, सूरज तेरे निकलने का।

इसलिए यह बिल आज पास होना चाहिए। शुक्रिया।

श्री रवि शंकर प्रसाद: मंत्री जी, आप बताइए, आपका क्या आदेश है? हम उसी के अनुसार चलें, नहीं तो बैठ ही जाते हैं।

श्री कपिल सिब्बल: आप बोलिए।

श्री रवि शंकर प्रसाद: उपसभाध्यक्ष जी, आपने मुझे बोलने का मौका दिया है। अभी जावेद साहब की मेडेन तकरीर हुई, जिसमें **content** भी था, इमोशन भी थे, आह्वाहन भी था

और शायद उन्होंने पूरी सर्जना के महकमे को दो फ़र्कों में बांटने की कोशिश भी की थी। यह अच्छा है और हम उनका सम्मान करते हैं। सर, हिन्दुस्तान में सर्जना का सम्मान समाज अपने आप करता है। उन्होंने तुलसी की चर्चा की, तुलसी ने रामायण लिखी और वह अपने आप लोगों की जुबान पर आ गई। कॉपीराइट का सम्मान होना चाहिए। मैं आपको यह स्पष्ट बता दूँ कि मैं इस बिल के समर्थन में खड़ा हुआ हूँ। हिन्दुस्तान के इस मानस में, जब कोई सर्जना समाज के साथ अपने आप मिल जाती है, तो समाज उसे अंगीकार करता है। शायद, किसी भी नई जनरेशन को तुलसी की रामायण के लिए कुछ सीखने की जरूरत नहीं होती है और यह भी जानने की इच्छा नहीं होती है कि तुलसीदास को क्या मिला और क्या नहीं मिला, क्योंकि उनकी कीर्ति समाज सम्मान के साथ अंगीकार करता है और याद रखता है। 500 वर्ष हो गए हैं लेकिन कबीर के दोहे आज तक लोकप्रिय हैं, रहीम के दोहे आज तक लोकप्रिय हैं, जया जी यहा बैठी हुई हैं, हरिवंश राय बच्चन जी की मधुशाला शायद सन् 37 में लिखी गई थी, लेकिन वह आज भी वहीं संस्कार देती है, जो सन् 37 में देती थी। हिन्दुस्तान का समाज सर्जना का सम्मान करता रहा है, लेकिन यह समझने की जरूरत है कि जो शोषण करते हैं, वे इस समाज का प्रतिनिधित्व नहीं करते हैं। सर्जना कई प्रकार की होती है। एक सर्जना होती है, जो व्यक्ति खुद लाता है, उदाहरणार्थ श्री रवि शंकर जी सितार बजाते हैं। श्री शिव कुमार शर्मा संतूर बजाते हैं। अमहद अली साहब सरोद बजाते हैं। उनकी सर्जना एक **solo performance** होती है। जावेद साहब फिल्मों में गीत लिखते हैं और जावेद साहब “लावा” भी लिखते हैं। “लावा”, जो उनकी किताब है, अभी हाल में जो **book release** हुई थी, वह उनकी **solo** रचना है, सम्मान होना चाहिए। हम इसे किस रूप में देखना चाहते हैं, यह देखना बहुत जरूरी है।

जहां तक फिल्मी गीतों का सवाल है, उसके बारे में हमें एक-दो टिप्पणी जरूर करनी है। फिल्मी गीत के बारे में मैं हमेशा सोचता हूँ, तो **it is a collective effort**. एक संगीतकार ने अपनी रचना लिखी। उपसभाध्यक्ष जी, मैं देवानंद साहब का बहुत बड़ा मुरीद हूँ। मुझे इस बात का बहुत संतोष है कि जब मैं वाजपेयी जी की सरकार में **I&B Minister** था, तो उनको दादा साहब फाल्के अवार्ड देने का फैसला हुआ था। उनका एक गीत मुझे बहुत प्रभावित करता है—“हर फिर को धुएं में उड़ता चला गया, मैं ज़िन्दगी का साथ निभाता चला गया”। यह “हम दोनो” की बहुत ही ज़हीन रचना है। जिसने लिखा, बहुत बढ़िया लिखा; जिसने म्यूजिक दिया, बहुत ही बेहतरीन म्यूजिक दिया; लेकिन शायद वह गीत सदाबहार नहीं होता, अगर देवानंद ने “हम दोनो” में उसे नहीं गाया होता। यहां जया जी बैठी हुई हैं। जया जी, मुझे आज यह कहना पड़ेगा कि मैं अपने स्टूडेंट लाइफ से आपका मुरीद रहा हूँ और मैं दिल से बोल रहा हूँ। आपकी एक्टिंग का, माफ करेंगे, **I must clarify**. मुझे ‘गुड्डी’ का वह गीत याद है—“हमको मन की शक्ति देना”। माननीय उपसभाध्यक्ष जी, वह गीत एक स्कूल की एक बड़ी अच्छी प्रार्थना थी, जहां वे गा रही थीं उस फिल्म में, लेकिन वह गीत आज तक इसलिए हमारे ज़ेहान में है कि जया जी ने उसे “गुड्डी” में गाया। “हम दोनो” का एक और गीत मुझे याद आया—“अल्लाह तेरो नाम, ईश्वर तेरो नाम”। ये सब **collective effort** के परिचायक हैं। जावेद साहब, हिन्दुस्तान की परम्परा यह भी है कि “बैजू बावरा” में “मन तड़पत हरि दर्शन को आज” शकीला साहब ने लिखा, नौसाद साहब ने म्यूजिक दिया और मोहम्मद रफी ने गाया—“मन तड़पत हरि दर्शन को आज”। हिन्दुस्तान में यह है सर्जना की परम्परा। ...*(व्यवधान)*... आप ज़रा शान्त रहिए, एक गम्भीर विषय पर चर्चा हो रही है।

[श्री रवि शंकर प्रसाद]

उपसभाध्यक्ष जी, मेरा कहना केवल यह है कि जब हम कॉपीराइट की बात करते हैं, तो मैंने पहले ही कहा कि मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हूँ। **Individual artists**, पूरा सम्मान; फिल्म प्रोडक्शन, पूरा सम्मान; लेकिन सबों का सम्मान। मैं स्टैंडिंग कमेटी की रिपोर्ट देख रहा था, जब फिल्म बनती है, तो उसमें कोरियोग्राफर्स भी होते हैं, उसमें टेविनशियंस भी होते हैं, उसमें छोटे आर्टिस्ट्स भी होते हैं, उनके बारे में यह बिल क्या कह रहा है? जब संसद यहाँ बैठ कर बात कर रही है, तो संसद सबों की बात करेगी। जावेद साहब की रचना की बात होगी, रहमान साहब के संगीत की बात होगी, गाने वाले की बात होगी, लेकिन उस गाने में जिसने कोरियोग्राफी की है, जो गरीब लाइटमैन है, जिसके कारण वह फिल्म चमकती है, उसके बारे में क्या सोचा जा रहा है? मुझे याद है, एक पिक्चर थी—“कागज के फूल”। मैं गुरुदत्त की फिल्मों का भी बड़ा फैन हूँ। बहुत लोग बैठे हुए हैं यहाँ पर। उस फिल्म में जब गुरुदत्त बुढ़े होकर आते हैं, उसमें **lighting** बहुत **famous** थी, वह 50s की पिक्चर थी। उस फिल्म में जो **lighting** करने वाले थे, उनकी ज़िन्दगी बुढ़ापे में कितनी गुरबत में गुजरी, उस पर मैंने एक लेख लिखा देखा। आज मैं माननीय मंत्री जी से पूछना चाहूँगा कि उस गाने को लोकप्रिय करने वाले जो छोटे-छोटे लोग हैं, इस बिल में उनकी क्या चिन्ता की गई? यह सवाल हम बहुत इज्जत के साथ उठाना चाहेंगे। हम चाहेंगे कि हमें इसके बारे में बताया जाए। जावेद साहब, हम बिल्कुल आपके साथ हैं, जो गीत लिखते हैं, तो गीत गाते हैं, उनका सम्बन्ध होना चाहिए, शोषण बंद होना चाहिए। माननीय उपसभाध्यक्ष जी, जो फिल्म बनाने वाले हैं, उनका क्या कहना है?

एक तस्वीर जो उन्होंने उनकी रखी, **They may fit in Marxian concept of the great exploiters. Maybe, he is right; he has the firsthand experience.** लेकिन इसका एक दूसरा स्वरूप यह है कि अगर हम फिल्म न बनाते, तो क्या जावेद अख्तर, जावेद अख्तर बनते? इस टीम एफर्ट में अगर हसरत जयपुरी और शैलेन्द्र को राज कपूर जगह नहीं देते, तो क्या शैलेन्द्र, शैलेन्द्र बनते? अगर मुकेश की आवाज को राज कपूर अपने गले से न उतारते, तो क्या मुकेश, मुकेश, मुकेश बनते? ये सवाल हैं, जिनका उत्तर ढूँढ़ना पड़ेगा और जिनके बारे में ईमानदारी से सोचना पड़ेगा।

मैं चाहूँगा, मंत्री जी, जब आप बिल बना कर लाए हैं और संसद में हम आपका समर्थन कर रहे हैं, तो सभी के हितों की थोड़ी-थोड़ी चिन्ता होनी चाहिए, ताकि आगे से इसमें बिल्कुल कठिनाई न आए। यह बहुत ही संवेदनशील विषय है, जिसके बारे में थोड़ी चिन्ता करने की जरूरत है।

उपसभाध्यक्ष जी, मैं फिल्म के म्यूज़िक का मुरीद हूँ, क्योंकि हिन्दुस्तान की फिल्में हिन्दुस्तान को जोड़ने में बहुत बड़ा काम करती हैं। अभी देखिए, दक्षिण भारत में एक गाना बना ‘कोलावरी डी’। ‘कोलावरी डी’ तमिल में गाया गया ...**(व्यवधान)** माननीय उपसभाध्यक्ष जी, ‘कोलावरी डी’ तमिल में गाया गया गया गया और एक हफ्ते में पूरा हिन्दुस्तान उस गीत पर अपने पैर थपथपा रहा था। श्री ईडियट्स में आमिर खान ने ‘ऑल इज़ वेल’ गाया। जब यह पिक्चर आई, मुझे याद है, उस समय मैं असम गया हुआ था, उसके आगे त्रिपुरा हो या दक्षिण

भारत हो, लेकिन 'ऑल इज़ वेल' हिन्दुस्तान में सभी की ज़बान पर था। ...**(व्यवधान)** आपने ठीक कहा, 'मेरा जूता है जापानी' आज तक चलता है। हिन्दुस्तानी फिल्मों से, उसके गानों से अगर हिन्दुस्तान की आवाम जुड़ती है, तो फिल्म का मंच, रचनाकार की कृति, गाने वाले की कला और बनाने वाला का पुरुषार्थ, इन सबको साथ मिलाकर वह प्रोडक्ट निकलता है, जिसे हिन्दुस्तान की जनता प्यार से अपनाती है और जिन्दा रखे रहती है।

अब जया जी हमारे हाउस की मेम्बर हैं ...**(व्यवधान)** रेखा जी भी आ गई हैं। जया जी तो हमारी बहुत ही सीनियर मेम्बर हैं। आपने उस गीत का जिक्र किया इसलिए मैं उस गीत पर आता हूँ। एक नज़्म 'दिल चीज़ क्या है आप मेरी जान लीजिए, बस एक बार मेरा कहा मान लीजिए', Sir, it is very nice poetry, I must tell you. लेकिन अगर यह गीत 'उमराव जान' में रेखा जी उस संगीत के साथ नहीं गातीं, तो यह गीत इतना लोकप्रिय नहीं होता, इसे हमें ईमानदारी से स्वीकार करना पड़ेगा। इसलिए मैं कहता हूँ कि एक तो सर्जनाकार की अपनी रचना होती है, सोलो परफॉर्मेंस होती है और एक ग्रुप इनिशिएटिव होता है। मुझे लगता है, माननीय मंत्री जी, जब आप उत्तर देंगे, तो आप अवश्य देखिएगा कि आप किस तरह से इस पूरे मामले का सामंजस्य बैठाएंगे, खासकर जो छोटे कलाकार हैं, कोरियोग्राफर्स हैं, लाइट-मैन हैं, ग्रुप सिंगर्स हैं। अगर गाना लोकप्रिय होता है, तो उन सभी को कुछ न कुछ हिस्सेदारी जरूर मिलनी चाहिए, यह हम बहुत विनम्रता से कहना चाहेंगे। आप अपने उत्तर में इसे अवश्य शामिल कीजिएगा।

अब आपके बिल के बारे में मुझे कुछ स्पेसिफिक सवाल पुछने हैं। Sir, a few minutes more. आजकल मैं बहुत कम बोलता हूँ, मुझे पार्टी से बोलने का मौका ही बहुत कम मिलता है, इसलिए आज आप मुझे बोलने दीजिए ...**(व्यवधान)** Hon. Minister, when I was going through the Objects of this Bill, I found that you have said that this Bill has been enacted to fulfil the obligations of the WIPO Copyright Treaty and WIPO Performances and Phonograms Treaty. This is how I see it. Therefore, you have also taken note of new expressions whereby you have used those expressions in this Bill. I will come to that separately. But you also say that the Government of India is yet to approve these Treaties. Why have these Treaties not been approved? It is very important. If these Treaties have not been improved, what is the compulsion to have this? Are these Treaties not being approved because there are lot of things therein against India's interest?

This is my information, Sir. I am saying this because in terms of digital creation, in the IT field, our great people have done a wonderful job. Therefore, the West is having a problem with that. There were serious reservations for the movements of goods, and also for the movement of human beings. But if these Treaties have not been approved, why have they not been approved? If they have not been approved, what is the compulsion to have the law? This is the question I would like to ask from the hon. Minister.

श्री रवि शंकर प्रसाद:

My second question is this. You have already explained to us that you have decided not to include the Principal Director concept. Therefore, I have to make certain submissions on that.

Now, I come to another aspect, that is, Section 31 of the original Copyright Act. We are very curious and a little disturbed to notice this kind of an amendment. Mr. hon. Minister mentioned about Section 31 of the Copyright Act of 1957. It says: "if at any time, during the term of copyright, in any Indian work which has been published or performed in public, a complaint is made..." Now, under this law, you are saying that for the words 'any Indian work', the words 'any work' shall be substituted. Why this? I fail to understand. What is the implication? What is the compulsion? What is the objective you would like to secure out of this? We would like to know this from you. This, indeed, is very important.

Then, comes paragraph 16 whereby you have sought to make amendments to Section 31 (A) of the Principal Act. This says: "Compulsory license in unpublished Indian works." Here also, you propose to make an amendment. In the marginal heading, for the words 'Indian work', the words 'or published work' shall be substituted. "My apprehension, hon. Minister, is that this particular law was designed for a specific purpose—recognition of the work of Indian authors who are living penury, or are living in ignominy or unknown existence. Their rights need to be brought about; we have no problem with that. But why is the word 'Indian' being deleted and 'any published work' is being included? This is a very serious situation. We are deeply concerned about this. After all, you have just heard a great commentary on the eloquence of Mr. Javed sahib that world over, the creativity of authors of films, songs and books are being recognised and they are paid handsomely. That is good. But the Indian authors are not being properly protected; therefore, there is a need for the amendment. Now, why is the word 'Indian' being deleted? Do we wish to include some work beyond India? Why so? Why are the words 'Indian work' being deleted? This is an issue on which I have a very serious reservation.

There are two more points, Sir. You have completely done away with 'Assignment'. It will be void.

KAPIL SIBAL: Only 'assignment of royalty, not 'assignment'.

SHRI RAVI SHANKAR PRASAD: Now, you have allowed 'assignment' in certain conditions. My query here would be that the objective of that is well taken,

but there can be a case where this window should not be closed completely. For instance, a creator is dead and none of his heirs are available. Suppose some of his distant heir wants to make a one-time settlement; the law completely prohibits that. Would hedging the maximum tough conditions be permissible? Suppose the heir of a good author or a creator is able to negotiate good terms of condition where, the heir or a distant heir of a creator is going to settle abroad, in America or somewhere else. I think there should be some window for that मंत्री जी, मुझे लास्ट में एक बात कहनी है कि कहीं ऐसा तो नहीं होगा कि अगर कोई बड़ा आर्टिस्ट मर गया और टीवी पर उस पर श्रद्धांजलि आ रही है, तो उसके गीत हम एक मिनट सुन भी नहीं सकते? यह एक बहुत बड़ी समस्या है, क्योंकि भारत की फिल्मों ने, भारत के शास्त्रीय संगीत ने और भारत के फिल्म-संगीत ने, इन सबों ने, इस देश को बनाने और जोड़ने का काम किया है।

Sir, I am always very proud of the great explosion of India's cultural milieu, and, in that, I also include television and other things. One of my favourite programmes on Times Now' is Total Recall', whereby, the great contribution of old film maestros in film music—the choreographers, the dress designers, everything—is sought to be re-lived today and it is all historically very well informed. Should we see a situation that all these programmes will come to a complete stop? Therefore, the rights of creators need to be protected. Their exploitation needs 'to end. Therefore, we support these Bills completely. But these concerns which I have raised need to be protected क्योंकि, उपसभाध्यक्ष जी, यह जो सर्जना की सरिता है, यह हमेशा बहनी चाहिए, यह सूखनी नहीं चाहिए। इसका ध्यान रखा जाए। बहुत-बहुत धन्यवाद।

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Mr. Shantaram Naik. Please confine to five minutes only.

SHRI SHANTARAM NAIK (Goa): Sir, I require a minimum of ten minutes.

श्री नरेश अग्रवाल: उपसभाध्यक्ष जी, जया जी को बुलवा दीजिए, उसके बाद मंत्री जी का जवाब करवा दीजिए। ...*(व्यवधान)*...

श्रीमती जया बच्चन: शान्ताराम जी तो हमेशा फिल्मों के against ही बोलते हैं। ...*(व्यवधान)*...

श्री शान्ताराम नायक: नहीं, नहीं, आपके समर्थन में बोलूंगा। ...*(व्यवधान)*...

(The Vice Chairman (Prof. P.J. KURIEN) in the Chair)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Shantaramji, please take only seven minutes.

SHRI SHANTARAM NAIK: I will need a minimum of ten minutes. Sir, I am from Congress side.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): That is why I reduced some minutes.

SHRI SHANTARAM NAIK (Goa): Sir, at the outset, I would like pay my tributes to the great lyricist of this country. He began his speech by describing India-Pakistan relationship. I know he is a strong votary of the unity of the people of these two nations, and I would like to quote one of his songs which I quote several times in my public addresses, which describes that there are no borders between the two nations and that lyric is from the film 'Refugee'. "पंक्षी नदिया पवन के झोंके, कोई सरहद न इन्हें रोके, सरहदे इन्सानों के लिए हैं, सोचो तुमने और मैंने क्या पाया इन्सां हो के"

It means that it is 'we' who have created these borders, and for the birds which fly, for them, these borders do not exist. They fly without restrictions. This is one of his great lyrics and I pay my tribute to him for this.

Sir, as far as this Bill is concerned, this is quite an exhaustive Bill which treats the subject comprehensively. The earlier amendments in it were made in 1983, 1984, 1994 and 1999. The 1994 Amendment was an exhaustive one. This amendment is needed because of the advent of digital technology and Internet. In this scenario, the provision of protection of rights of people like Javedji has to be there, and, therefore, there is absolutely a need for having this legislation.

Sir, the Indian film industry is a great industry. In fact, we produce 1000 movies annually—if my figure is wrong, Jayaji and Javedji can correct me—and they employ about two million people. The people's feelings towards movies are such, especially, during old days, that a man could go without a meal, but he would not forgo a movie. That is the love or inclination towards movies in India, and I again pay my tribute to the entire film industry. Whenever wars had taken place, that is, in 1962, 1965, 1971, it was the film industry which had come to the forefront to get donations from the people, and the people have also immensely contributed on account of the appeal made by them.

But, again, it is the film industry which has rendered this copyright into a mess. One producer says, 'I am inspired by this movie; I am inspired by that song.' And, I don't know what is the definition of 'inspiration' In fact, there are movies like 'Woman of Substance' from which a TV serial was made by Sahara. 'Mere Yaar ki Shadi' was taken from 'My best friend's wedding'. 'Kante' was taken from 'Reservoir Dogs'. 'Rafoochakka' was from 'Some like it hot' 'Dil Hai ki Manta Nahin' was from some other movie.

“Aradhana” was ‘inspired’ by “To Each His Own”. I am stating all this to show that a mess has been created by some in the film industry people themselves, who have thrown the concept of copyrights to the winds. “Abhiman” was inspired by “A” Star Is Born”, Sholay by “Magnificent Seven”, and Karz by “Reincarnation of Peter Proud”. So, I don’t understand what these ‘inspired’ films are. Even the film industry has to answer to this ‘inspiration’ thing. Also, why does this piracy occur? It is because of the kind of money one has to pay today to go to movies; it is Rs. 150 to Rs. 200. Why? Watching a film is costly because the Producer has to pay crores of rupees to the actors, to the musicians, to actors for their appearances in weddings. I don’t know how much a lyricist gets these days. Maybe, people like Javed sahib get more money, but I don’t know how much an average lyricist gets. Javedji’s contribution to the film industry is tremendous. I can quote three-four films in which he has written beautiful songs, such as *1942-A Love Story*, *Tezab*, *Sitsila*, *Border*, *Lagan* and *Zubeida*. These are very good films for which he has penned good songs. I am tempted to quote two more pieces of lyrics written by Javedji. It is from the film *Veer Zaara*.

“धरती सुनहरी, अम्बर नीला, हर मौसम रंगीला, ऐसा देश है मेरा,
बोले पपीहा कोयल गाए, सावन घिर के आए, ऐसा देश है मेरा।”

Apart from these, there are lyricists from old films who have made tremendous contribution to the industry. We remember a forty year-old song:

“ऐ मालिक तेरे बन्दे हम, ऐसे हों हमारे करम,
नेकी पर चलें और बदी से टलें, ताकि हंसते हुए निकले दम।”

These are not just songs; these are songs which would remain etched in history. Like for instance, there is a song:

“ऐ वतन, ऐ वतन हमको तेरी कसम, तेरी राहों में जान तक लूटा जाएंगे,
फूल क्या चीज़ है तेरे कदमों में हम, भेंट अपने सरो की चढ़ा जाएंगे।”

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You are only quoting songs; you must sing them too ! (*Interruptions*)

SHRI SHANTARAM NAIK: Sir, I wish to quote another song, which I quote emotionally many a time in my public speeches.

“इतनी शक्ति हमें देना दाता, मन का विश्वास कमजोर हो ना,
हम चलें नेक रस्ते पे हमसे, भूल कर भी कोई भूल हो ना।”

..(समय की घंटी).. Rajiv quoted one son.

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): नायक जी, सात मिनट हो गये।..(*व्यवधान*)..

श्री शान्ताराम नायक: सर, बिल जल्दी पास होना है, यह इनको उस वक्त सोचना चाहिए था जब ये बोल रहे थे, लेकिन इन्होंने उस वक्त यह नहीं सोचा।..(व्यवधान)।.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude, Mr. Shantaram. We would like to pass the Bill. (*Interruptions*)

SHRI SHANTARAM NAIK: Sir, I belong to the Ruling side! Nobody disturbed any of the other Members when they spoke. What is this? (*Interruptions*) I am perturbed. What is this going on? Nobody disturbed him, Sir. (*Interruptions*)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We would like to pass the Bill. (*Interruptions*)

SHRI SHANTARAM NAIK: Sir, nobody disturbed Mr. Ravi Shankar Prasad when he was speaking. I am from the Ruling side and you wish to curtail my speech! (*Interruptions*)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No. We would like to pass the Bill. Please cooperate. (*Interruptions*)

SHRI SHANTARAM NAIK: Sir, I am from the Ruling Party side and you wish to curtail my speech! (*Interruptions*) I am resuming my place in protest. (*Interruptions*)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please cooperate. Don't be angry.

SHRI SHANTARAM NAIK: Why is this so? (*Interruptions*) Look at the time you have given to others. With due apologies to the Chair, I would say that this is not fair. (*Interruptions*)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We would like to pass the Bill. (*Interruptions*)

DR. PRABHA THAKUR (Rajasthan): Sir, he should be allowed to speak for five more minutes. (*Interruptions*) He should be allowed to continue. (*Interruptions*)

SHRI SHANTARAM NAIK: Sir, it is not only today, but we from the Ruling side have always been suffering. (*Interruptions*)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): All right.

SHRI SHANTARAM NAIK: No, Sir. I am not in the mood to continue now.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please sit down.

SHRI SHANTARAM NAIK: It is my right.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): It is your right. I had said that you had only seven minutes. It is my right also.

7.00 P.M.

SHRI SHANTARAM NAIK: Fine.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): What is more important is to pass the Bill. (*Interruptions*)

What is more important is to pass this Bill. In all the seven minutes, I am sorry to say, you are only speaking about some words; you are not speaking about the Bill. You should know that also. ...(*Interruptions*)... You should know that also. ...(*Interruptions*)... I am sitting in the Chair. ...(*Interruptions*)... You are not speaking even for a single sentence about the Bill. ...(*Interruptions*)... You sit down. ...(*Interruptions*)... I have decided that you will be given seven minutes; it is seven minutes now. There is no harm in that. ...(*Interruptions*)... Now, Shri S.P. Singh Baghel. बघेल साहब, आपके 7 मिनट हैं।

प्रो. एस.पी. सिंह बघेल (उत्तर प्रदेश): सर, मैं समय खत्म करने की कोशिश करूंगा, केवल 2-3 मिनट ही बढ़ सकता है।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): क्योंकि हमको यह बिल आज ही पास करना है।

प्रो. एस.पी. सिंह बघेल: मैं आपकी बात से सहमत हूँ

सर, मैं पहले क्लियर कर दूँ कि मैं इस विधेयक के पक्ष में अपनी बात रखने के लिए खड़ा हुआ हूँ और चाहता हूँ कि यह आज और अभी पारित हो। सिब्बल साहब, आपका भी धन्यवाद करता हूँ कि आपके आते-आते बहुत देर कर दी, लेकिन देर-आयद-दुरुस्त-आयद। सिब्बल साहब, आपका सुप्रीम कोर्ट से बहुत वास्ता है, 1977 में माननीय सुप्रीम कोर्ट में जस्टिस कृष्णा जी ने कहा था कि इस देश के गीतकारों और संगीतकारों को बचाने के लिए कानून लाना चाहिए। पहले लाए थे, लेकिन ढीला-ढाला था, उसमें लूफ्टोल्स बहुत थे। आज जो ये बौद्धिक सम्पदा के लोग हैं, अब खेतीबाड़ी तो करेंगे नहीं, पशु-पालन तो करेंगे नहीं, ईश्वर ने एक काम विशेष के लिए इन लोगों को पैदा किया है। यहां जावेद साहब हैं, इनके गीत, संगीत, कहानी व *dialogue* हैं तथा साहित्यकार भी हैं, ये इसी काम को करेंगे। तो इस प्रकार बौद्धिक सम्पदा के लोगों को संरक्षण मिलना चाहिए। 12 नवम्बर, 1993 में यह *IPRS* और *PPL* पर एग्रीमेंट हुआ था, मैं विधेयक पर ही बोलूंगा कि सरकार के अलावा इण्डस्ट्रीज में यह समझौता हुआ, जिसमें यह तय हुआ कि 50 परसेंट म्यूजिक कंपनियां लेंगी और 50 परसेंट में गीतकार, संगीतकार रहेंगे। लेकिन हकीकत में यह पैमेंट होता नहीं है। इण्डस्ट्रीज के लोग बेहतर जानते होंगे कि कानून क्या है, क्या तय होता है और क्या दिया जाता है। मैं *irrelevant* बात नहीं करना चाहता, लेकिन देश की आजादी में गीतकारों और संगीतकारों का भी बहुत बड़ा योगदान है। लोग सोचते हैं कि केवल कांग्रेस के नेताओं ने आजादी दिलाई है, या क्रांतिकारीयों ने दिलाई है, जबकि उस समय के तत्कालीन गीतकारों, कवियों और गायकों

[प्रो. एस.पी. सिंह बघेल]

का आजादी की लड़ाई में बहुत बड़ा योगदान है। उसके बाद आजादी के जज्बे को बनाए रखने के लिए भी बहुत अच्छे गीत लिखे गए। मैं फिल्मी गानों का उद्धरण नहीं दूंगा, लेकिन कुछ गाने हैं जो पान इत्यादि की दुकानों पर बजते रहते हैं। लेकिन मुझे लगता है जब तक सृष्टि रहेगी, यह गीत हर मौके पर बजेंगे, चाहे पॉलिटिकल पार्टी की मीटिंग हो, जल्सा हो, कोई कार्यक्रम हो और 26 जनवरी या 15 अगस्त हो। ये कुछ गाने हैं, “ऐ मेरे वतन के लोगों जरा आंख में भर लो पानी, जो शहीद हुए हैं, उनकी, जरा याद करो कुर्बानी, जब देश में थी दीवाली वे खेल रहे थे होली।” यह सब गाने आज भी राष्ट्रीय भावना पैदा करते हैं। “दे दी हमें आजादी बिना खडग बिना ढाल, सावरमती के संत तूने कर दिया कमाल।” हमें इससे भी हिम्मत मिलती है, “अपनी आजादी को हम हरगिज़ मिटा सकते नहीं, सर कटा सकते हैं लेकिन सर झुका सकते नहीं।” रामप्रसाद बिस्मिल क्रांतिकारी थे, कोई बड़े गीतकार नहीं थे, लेकिन उन्होंने क्या नहीं कहा, “सरफरोशी की तमन्ना अब हमारे दिल में है, देखना है जोर कितना बाजू-ए-कातिल में है।” “हम अभी से क्या बताएं वक्त आने पर बता देंगे, क्या हमारे दिल में है।” आज भी रिलेवेंट हैं दुष्यन्त के गीत, “कौन कहता है आसमां में छेद नहीं होता, एक पत्थर को तबियत से उछाला यारो।” अपने इस तालाब का पानी बदल दो, कि कमल भी अब कुम्हलाने लगे।” हमारी हर तकरीर खत्म होती है, “हो गई है पीर पर्वत सी पिघलनी चाहिए, इस हिमालय से कोई गंगा निकलनी चाहिए,” “आज यह दीवार पर्दों की तरह हिलने लगी, शर्त लेकिन यह थी कि यह बुनियाद हिलनी चाहिए।”

और “सिर्फ हंगामा खड़ा करना, मेरा मकसद नहीं, मेरी कोशिश है कि ये सूरत बदलनी चाहिए” और “मेरे सीने में नहीं, तो तेरे सीने में सही, हो कहीं आग, तो ये आग जलानी चाहिए।” ये पंक्तियां हमें प्रेरणा देती हैं। मैं कहता हूँ कि ये लोग बौद्धिक सम्पदा के सृजक हैं और इन्हें संरक्षण मिलना चाहिए क्योंकि अगर संरक्षण मिल रहा होता तो आप यह बिल क्यों लाते? जब एक समझौते का पालन हो रहा था, तो आज इस कानून की जरूरत क्यों पड़ती? इसका मतलब कहीं-न-कहीं कमजोरी थी और उसमें लूप-होल्स थे, इसलिए हमें यह कानून लाने की जरूरत पड़ी।

महोदय, इसके पक्ष में कौन लोग हैं? एक साहब एक विधेयक लाना चाहते हैं, शायद आप भी एअरपोर्ट पर गए थे, सरकार गयी और उसके समर्थन में कोई आम लोग नहीं हैं। वे लोग हैं, जिन्हें हमने जनरल नॉलेज में पढ़ा है—पं० रविशंकर जी, शिव कुमार शर्मा जी, हरिप्रसाद चौरसिया जी, शोभा मुदगल जी, गुलजार साहब, एहसान लार्थ साहब, ए.आर. रहमान जैसे लोग हैं।

महोदय, मुझे लगता है कि ऑस्कर दुनिया का सबसे बड़ा पुरस्कार है। हमारा दादा साहब फाल्के और दुनिया का ऑस्कर, ये सबसे बड़े पुरस्कार हैं। जब ऑस्कर पुरस्कार प्राप्त लोग आपको चिट्ठी लिख रहे हैं, तो आपको उनकी मांग मान लेनी चाहिए। मैं कहना चाहूंगा कि वर्ष 2005 से इन गीतकार, लेखकों व अन्य कलाकारों को कहा जाने लगा कि आप लिखते जाओ। हमारा कोई अधिकार नहीं है कि पेमेंट करेंगे। अब सारे गीतकार जावेद साहब जैसे

नहीं हैं। कुछ गीतकार व लेखक गरीब भी हैं, कुछ संगीतकार गरीब हैं। फिल्म इंडस्ट्री में भी अलग-अलग टाइप के माफिया हैं। जब उन सब लोगों ने लिखा तो उनको थोड़ा-बहुत पैसा मिला। महोदय, “रॉयल्टी राइट” केवल एक एक्टर, गीतकार, डॉयलॉग राइटर, स्क्रिप्ट राइटर या संगीतकारों को जीवन-पर्याप्त ही नहीं बल्कि इनके बच्चों को भी मिलना चाहिए क्योंकि वह उनके पिताजी की सम्पत्ति है। फिर बुढ़ापा भी सभी को आता है। अभी यहां ओपीओ नय्यर साहब का या शैलेन्द्र जी का जिक्र आया। महोदय, साहित्यकारों का बुढ़ापा बहुत खराब होता है। गालिब साहब, जिनके ऊपर लगभग एक लाख लोग रिसर्च कर चुके हैं, उनका भी बुढ़ापा बहुत कष्ट में बीता था। जियाउद्दीन बरनी जब तक ठीक लिखता रहा तो बहुत अच्छे रहे, लेकिन दस समय दिल्ली की सल्तनत के खिलाफ जब उन्होंने थोड़ा सा लिखा तो उनके सारे पर्स समाप्त कर दिए गए थे। ए०के० हंगल साहब का भी बुढ़ापा बड़ा खराब बीत रहा है। तो ये जो नाम मैंने अभी लिए जिनमें पंडित रविशंकर, शिव कुमार शर्मा, हरि प्रसाद चौरसिया, शोभा मुदगल, गुलजार साहब, एहसान लॉय, ए०आर० रहमान साहब—ये कन्हड़ हैं, अपने जमाने के, चंदबरदायी हैं, अबुल फजल साहब हैं, बरनी हैं, आज के जमाने के अमीर खुसरों साहब हैं।

महोदय, राजनीति देश को तोड़ती है, लेकिन कलाकार व साहित्यकार देश को जोड़ते हैं। इसके साथ ही मैं यह भी कहूंगा कि यह संरक्षण और भी लोगों को मिल। इसमें किसान भी आता है, जिसके रिटायरमेंट को कोई उम्र नहीं है। वह जीवनभर काम करता है और जब बहुत बूढ़ा हो जाता है, तो घरवाले उसे फ्री में रोटी नहीं देते हैं। उसे खेत पर लगे ट्यूबवेल पर बिठा देते हैं कि रातभर खांसते रहना जिससे चोरी नहीं होगी, तब उसे रोटी मिलती है और जो किसान का पांच साल का बच्चा है, जोकि खेती नहीं कर पाता, वह भी भैंस के बच्चे को सानी-पानी देता है और बाबा के लिए खेत पर कलेऊ लेकर जाता है। हम रॉयल्टी लास्ट तक दे रहे हैं तो टमाटर पैदा करने वाले किसान को भी वह तब तक मिलनी चाहिए जब तक कि टमाटर से “कैच अप” नहीं बन जाता और मिर्ची के किसान को तब तक मिलनी चाहिए जब तक उसकी मिर्ची को चिली सॉस का लेबल नहीं मिलता। उसको थोड़ा-बहुत पैसा मिलना चाहिए और मुर्गी पालन करने वाले को तब तक मिलना चाहिए, जब तक कि ऑमलेट बनकर फाइव स्टार होटल में 500-700 रुपये का नहीं मिलता। बस यह मेरा अनुरोध है।

महोदय, मैं **politicians** के बारे में भी कहना चाहूंगा। वह पूरी जिंदगी सड़क, स्कूल, बिजली, पानी, नाली, खड़ंगा, फाइनल रिपोर्ट, चार्ज शीट, बंदूक का लाइसेंस, धरना, रैली, प्रदर्शन करता रहता है। उसके खुद का बच्चा बीमार है तो ड्राइवर ले जा रहा है और दूसरे के बच्चे को देखने वह अस्पताल जा रहा है। हम किसी के यहा पैदाइश से लेकर, पोस्टमार्टम, पंचायत घर, दाह संस्कार, उठावनी, तेरहवीं तक लोगों के साथ काम करते हैं। इसलिए आप ऐसा कुछ कॉपी राइट बनाइए कि हमारा बुढ़ापा ठीक हो जाए। हमने अपनी जिंदगी के बेहतरीन दिन देश को दिए हैं, सदन को दिए हैं।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): बघेल जी, बहुत-बहुत धन्यवाद।

प्रो. एस.पी. सिंह बघेल: इसलिए हमारी पेंशन भी थोड़ी **handsome** हो जाए ताकि हमें बाद में यह लगे कि हमने अपनी जिंदगी के जो बेहतरीन दिन अपने लोगों की सेवा में गुजारे हैं

[प्रो. एस.पी. सिंह बघेल]

... तो सरकार ने सदन में हमारे बुढ़ापे के लिए भी कुछ देने का काम किया है। आपने मुझे बोलने का मौका दिया है, इसके लिए आपका बहुत धन्यवाद।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): धन्यवाद। ...*(व्यवधान)*..

प्रो. एस.पी. सिंह बघेल: हां, जावेद साहब को बहुत बधाई। आप हिन्दू मुसलमाना वाली क्यों सफाई देते हैं?

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): बैठिए, बैठिए, हो गया। ...*(व्यवधान)*..

प्रो. एस.पी. सिंह बघेल: आप राष्ट्रीय संपत्ति हैं। आदमी पैदा कहीं भी हो सकता है। ...*(व्यवधान)*... आप राष्ट्रीय संपत्ति हैं, आइकॉन हैं, रोल मॉडल हैं।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): हो गया। ..*(व्यवधान)*... बघेल जी, आप बैठिए। ..*(व्यवधान)*..

प्रो. एस.पी. सिंह बघेल: आप इतना अच्छा लिखते हैं। जब भी आपने लिखा है, अच्छा लिखा है और सभी लोग आपको चाहते हैं। राष्ट्रपति जी ने आपको यहां भेजा है।

आखिर में, जावेद साहब को मैं एक शेर नजर करूंगा, जो डा. श्याम सिंह शशि का है--

वह दो शब्द लिखते हैं और उम्र भर गाते हैं।

हम पोथियां लिखते हैं, एक उम्र दे जोते हैं।

आपने एक उम्र इस इण्डस्ट्री को दी है, आपको जरूर संरक्षण मिलना चाहिए। बहुत-बहुत धन्यवाद।

SHRI P. RAJEEVE (Kerala): Sir, I rise to make some observations and express certain objections to this Bill. Now the Minister has expressed his willingness for incorporating certain proposals covering various sections of the society. That is a good step? and I congratulate the hon. Minister for that. The Minister, correctly, stated that we are living in a digital era. At the same time, it is an era of knowledge-based economy and a knowledge-based society. Sir, one of the main slogans of this era is enclosure of treasure by enclosure of knowledge. It means creating more fences and walls for getting more and more profit. While we sit on a computer, we use the 'Windows', which means that Bill Gates is getting the money. That is his right. But what is the right of the user? I am purchasing a shirt. I have a right to make alterations on it according to my need. I have a right to change it from full-sleeve to short-sleeve, and I can change the size too. That is my right. But that right is not protected in the Copyright Regime. So, a new concept is emerging, and that is, Copyleft and Open Source. What is Copyleft? It is the right to transfer, the right to modify, according to our needs. That is the new emerging trend all over the

world, the scenario of Copyleft. A new Bill, introduced in this new scenario, should have enough provisions to address this new issue. Unfortunately, this Bill fails to do so. The State has the responsibility to ensure the right of the creator, at the same time, to avoid eyeless commercialization. The State should try to create an equilibrium to ensure the right of the creator, while at the same time, protect the right of the user to get the product at an affordable price. While we are discussing this Bill, the main responsibility of this House is to see whether the Minister has ensured this equilibrium in this Bill.

Sir, before coming to that, I would just mention some important technical things. If we go through the Statement of Objects and Reasons, it states that the Act is now proposed to be amended to comply with the provisions of the two World Intellectual Property Organisation (WIPO) Internet Treaties, namely, WIPO Copyright Treaty (WCT), 1996 and WIPO Performances and Phonograms Treaty (WPPT), 1996. I quote: “The member countries of the WIPO agreed on the utility of having the Internet treaties in the changed global technical scenario and adopted them by consensus.” I would like to know from the hon. Minister whether India is a signatory to these two Treaties.. According to my understanding, India is not a signatory to these two International Treaties. If that is true, then, how is it claimed in the Statement of Objects and Reasons? There is a serious attempt to mislead the House. India is not a signatory to these two Treaties. If we look at the Statement of Objects and Reasons, it has, specifically, stated that the member countries of WIPO agreed on the utility. Sir, I would not like to, take more time of the House; I know there is time constraint. But please look into it. It is against the reality.

Sir, I am trying to come to the main objection. That is, the Minister has introduced a new amendment to delete the lines 23-25 on page 2 with regard to definition of ‘parallel import’. ‘Parallel import’ means importation of legitimate goods from cheaper market to countries having higher price to protect goods. That means, if I have a copyright on goods, Akhtarji has the right to import those goods from other countries. That means, if that right is not there, I have shown authority to fix the price at any level. If that mechanism is there, it acts as a balancing mechanism. Sir, this would act as a pressure tactics or balancing mechanism to ensure affordable price. Sir, if a copyright holder fixes the price at a higher level then the public has the right to import it from any other country because the provision for ‘parallel import’ is compelled to fix at a reasonable price. This is a very important thing.

Then, the present Indian Copyright Law allows ‘parallel import’ as a law prohibiting only importation of infringed copies. There is no ban on importing legally to purchase copies from foreign market. But, Sir, the courts were very often

[Shri P. Rajeeve]

interpreting this wrongly as found in Penguin case, EuroKids case and John Wiley case. The 1994 amendment makes it clear that once the copies are in circulation the owner of the copy has no control over it and the copy can move freely to any territory following the principle of International exhaustion of copyright. Without taking note of the legislative index, court also interprets in a different way, and, often prevents the free movement of the copies, particularly imported from one country to India at a cheaper price or exporting to other countries, of books printed in India. Sir, secondly, the country follows International Exhaustion of Rights. It is known as a 'doctrine of first sale'. If you look into the Patent Act, Section 107B is there. That is for 'parallel import'. If you look into Trade Marks, Sir, Section 33 is there. That is for parallel import. If you look into TRIPS, Section 6, that is also for parallel import. But the Ministry has removed parallel import very cleverly to protect the interest of publishing companies. Sir, I kindly invite the attention of the Standing Committee Report. I quote: "The Committee is of the view that proposed inclusion of the provision in the definition of term 'infringing copy' seemsr to be a step in the right direction, especially in the prevailing situation at the ground level. The present practice of publishing books under territorial licence resulting in sales of book at very heavy price cannot be considered as..."

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Please conclude.

SHRI P. RAJEEVE: Sir, let me stick to the Bill. This is the recommendation of the Standing Committee. I would like urge the Minister to make an official amendment to delete this. This is a very important issue. I request the Minister to withdraw that amendment. One more thing is, India is not a signatory to WCCT and WPT. Hence, what is the relevance of Section 36? The amendment Bill, intends to incorporate protection of technological measures while users are given right to break laws for some purpose, but no right to any access to means. This provision is quite unnecessary. There is no public demand in India for PPM to be introduced. This pressure came from the United States of America in the' form of Special 301 Report, prepared by USA by a representative. ...*(Time-bell rings)*... Sir, our country has taken a very strong stand against the technical measures in international forum. These two amendments could weaken India's stand in international forum. So, I urge the Minister, through you, to withdraw these two amendments. Thank you.

SHRI N. K. SINGH (Bihar): Sir, if it means any satisfaction to my very dear friend, Mr. Javed Akhtar, I will abstain from making any quotations from Shakespeare. Instead today, I will do something else. I have tried to look at the

earliest historical cases in respect of the right to copy. This time it does not come from Shakespeare. It comes from the catback oldest extent Irish manuscript in which King Diarmait had the first kind of a conflict to whom did the right to copy belong.

And, King Diarmait Mac Cerbhaill, at that time, pronounced, in his own subtle way, and I quote the judgment of that time. It says, “To every cow belongs her calf; therefore, to every book belongs its copy.” I think that is the origin in which the case-law on copyright has developed. The reasons why, Mr. Minister, I support this, legislation is, first and foremost, I regard this as a socially progressive legislation. I regard it an inclusive policy. I regard it at translating the benefits from a particular arena of economic activity to all stakeholders. The truth, Sir, is that I cannot really have the eloquence of Javed Akhtar or really Mr. Ravi Shankar Prasad, whom I did not know was such an arid watcher of films and really track down all the songs. Being a practitioner of economics—you know economics is, unfortunately, dismal science—we look at everything from the viewpoint of a dismal science. Mr. Minister, what is the entire market scenario? The market scenario is, what the economists call, typically, the market distortions emanating from a monopsonistic market distortion—the buyer are few, the sellers are huge and information asymmetry abounds. And, therefore, there is an inherent dichotomy in achieving a market equilibrium in which the different stakeholders can get prices which the market would determine, given the market distortions and given the market asymmetry. What this Bill seeks to do is to overcome these market distortions and to overcome the disabilities of a monopsonistic fragmentation of the entire market relating to that. From that point of view, Mr. Minister, this is a very socially progressive legislation and corrects an important economic distortion.

Secondly, Sir, some friends have spoken that we are not signatories to some of these treaties. But the fact remains that technology is advancing. We will surely become the signatories to this. We will surely become the signatories to the Two World Intellectual Property Rights, Internet Treaties and the WIPO Copyright Treaty of 1996, the WIPO Performance and Phonograms Treaty of 1996, which shall be negotiated and the Bill is intended to bring us in conformity with that. What is the objective of that? The objective is exactly what Mr. Minister you have said. How does WIPO, for instance, which has an overarching organisation, define the importance of the copyright, function? And, Sir, I quote from the WIPO. It says and I quote, “To encourage a dynamic culture, while returning value to creators so that they can lead a dignified economic existence, and to provide widespread, affordable access to content for the public.” This, Sir, is the overarching philosophy of all intellectual property rights. This is the overarching philosophy of the WIPO. This is

[Shri N.K.Singh]

the overarching philosophy which this Bill intends to achieve. Additionally, apart from the march of technology, apart from the fact that we surely become and really like to become in conformity with the evolving dynamics and the pace at which technology changing and you cannot change the copyright Act every now and then—it takes a long time to bring about a change—and we will bring ourselves in conformity with these evolving international practices and conventions, I believe, that the approval of this copyright Bill today is important. It seeks to strengthen the rights of artists and composers and the reasons we all know. It seeks to strengthen the performers' rights. It seeks to have provisions for compulsory and statutory licensing. It seeks to strengthen the provisions in respect of disability. And, it seeks to manage the import of impinging copies in a manner which could be considered reasonable. I think, I wish to deal with just one more point given the fact that I have only one minute left.

Sir, a point was raised by a distinguished speaker who said that film producers will suffer, film actors will suffer and many sentimental nostalgic examples were quoted. The fact remains that this is not a zero sum game. It is a zero sum game now in so far as artists are being denied their legitimate due.

What the Bill seeks to do is, precisely, obliterate that zero-some game, and to build a hierarchy in which the gains of royalty are evenly divided, and equitably divided, between the different stakeholders. So, it is not a case in which it was pointed out that there would be huge infliction of suffering. In fact, what will happen, Sir, is an equitable arrangement, a balanced arrangement, and for reasons of equity, for reasons of morality, for reasons of this being a progressive legislation and for the reasons of this correcting important market imperfection, I have risen in support of this Bill.

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): श्रीमती जया बच्चन। आपके पास पांच मिनट हैं।

श्रीमती जया बच्चन (उत्तर प्रदेश): अगर आप कहें तो मैं बैठ जाती हूँ, जाने दीजिए।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): नहीं, आप बोलिए।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): सर, पहले मैंने सोचा था कि मैं इस विषय पर नहीं बोलूंगी क्योंकि मेरी situation बड़ी odd है। मैं ऐसे परिवार में पैदा हुई जहां लेखनी को बहुत महत्व दिया जाता है, मेरी शादी ऐसे परिवार में हुई जहां लेखनी को बहुत महत्व दिया जाता है, और जो मेरा काम है, वह perform करने का काम है। आज मैं यहां खड़ी हूँ, वह इसी वजह से हूँ कि मेरे past में शायद कोई ऐसी चीज़ें रही होंगी, जिनको देखकर मेरी पार्टी ने सोचा की मैं उनमें काम आऊंगी।

Sir, I am basically a performing artist, and now, a parliamentarian because of my past achievement. यहां सबने, including जावेद अख्तर साहब, writer, lyricists और producers की बातें कीं। लेकिन जावेद अख्तर साहब, आपने collective effort की बात नहीं की। अब हम लोग छोटे-मोटे कलाकार हैं, रवि शंकर जी ने मेरा गाना भी आपको सुना दिया, उनके बारे में भी तो आपने इसमें कुछ सोचा होता।

श्री जावेद अख्तर: मैं तो आपसे 50-50 करने के लिए तैयार हूँ।

श्रीमती जया बच्चन: बहुत से ऐसे गाने हैं जो हमारे परिवार ने फिल्मों में दिए। ऐसे बहुत से गाने हैं जो मेरे ससुर जी के लिखे हुए हैं, मेरे पति जी न गाए हैं, उनका क्या हुआ, वह तो छोड़ दीजिए; इनको आप भी अच्छी तरह से जानते हैं। मेरा मानना यह है कि जावेद साहब जो कह रहे हैं, वह बहुत सही कह रहे हैं। But, it should be actually divided between the persons who are participating in his creativity. This is What I feel.

सर, आपने आज तक piracy को नहीं रोका, which is a bigger malice, चाहे वह फिल्म piracy हो या music piracy होए, and music is worse. आपको पता है कि यह कैसे होता है? जो गाना रिकॉर्ड किया जाता है, उसका डुप्लीकेट बनाया जाता है और जो original गाना है, डुप्लीकेट गाना उससे ज्यादा नम्बर पर बनाया जाता है और उसको गनी बैग्स में भरकर ट्रेन से भेजा जाता है। फिर जब बात हो जाती तो सड़क पर कहीं भी बीच में वह गनी बैग फैंक दिया जाता है। उसके बाद जो in-between आदमी रहता है या जो लोग भी होते हैं, वे उसे लेकर जाते हैं और मार्केट को फ्लड करते हैं जिससे original music बहुत ज्यादा suffer करता है। उसके कॉपीराइट का क्या होगा? वहां तो कॉपीराइट लागू ही नहीं हो सकता है।

Sir, we need to control piracy. It is a very, very big problem in the film industry and in the music industry. पहले क्या होता था कि जो single performing artists थे, जैसे पंडित रवि शंकर हों या हरि जी हों, शिव जी हों, इन लोगों को कोई pirate नहीं करता था। आजकल उसे भी pirate करने लग गए हैं। There are so many places and occasions where music is used. सिर्फ फिल्मी गानों से तो नहीं चलेगा, इसलिए ये सब बनते हैं क्योंकि माहौल क्रिएट करना पड़ता है। शादी में पहले संतूर, सितार और flute से शुरुआत होगी और बाद में जाकर और कुछ होगा। इसलिए मेरी रिक्वेस्ट है कि in this Bill, please divide the copyright between all participating performers.

सर, अभी नायक जी ने बहुत सी फिल्मों के बारे में बात कही और आपने कहा कि ये विदेशी फिल्मों की कॉपी है। देखिए, आप ऐसे शब्द इस्तेमाल नहीं कर सकते, मैं आपसे माँफी मांगती हूँ। आपको फिल्म इंडस्ट्री से बहुत तकलीफ है, शुरु से आपका और मेरा यह चलता रहा है, इसी बात के ऊपर। इन्होंने बहुत सी फिल्में गिनाईं। इन्होंने एक फिल्म ऐसी गिनाई जो बिल्कुल ही inspired नहीं है, from the Star or whatever you said. That is Abhimaan. I am saying this on record; it is not. Please do not make this mistake by saying it publicly. You will get into a lot of trouble. (Interruptions) Thank you. सर, यहां आज

[श्रीमती जया बच्चन]

सदन में सारे वक्ताओं ने including, I think, the most talented writers of this country today, Shri Javed Akhtar, have quoted many old poets. जावेद साहब, आपके परिवार में कोई तो होंगे। ...*(व्यवधान)*... इसीलिए मैं बार-बार कह रही हूँ कि this should be a collective share. अभी आपको याद होगा कि आपने हिन्दुस्तान की आज़ादी का जिक्र किया। उसमें सबसे बड़ा नारा मौलाना हसरत मोहनी, जो लखनऊ के शायर थे, उन्होंने दिया था इन्क्लाब जिंदाबाद। सर, उसके कॉपी राइट का क्या होगा? प्रदीप साहब, जिन्होंने इनते बढ़िया गीत लिखे, एक आपने सुनाया—वे दी हमें आजादी बिना खड़ग, बिला ढाल। दूसरा गीत यह लिखा था—आओ बच्चों तुम्हें दिखाएं झांकी हिन्दुस्तान की। सर, वे चले गए, खत्म हो गए, मगर उनके गीत अमर हैं, उनकी लेखनी अमर है। मैं आपको अपने ससुर जी की एक मजेदार कहानी बताती हूँ, जिसे उन्होंने अपनी autobiography में लिखा। यह बहुत पुरानी बात है। वह पैसा बनाने के लिए भी लिखते थे और पब्लिशर उनको पैसा नहीं देता था। इसको कॉपी राइट वाला ही समझता है। वह पब्लिशर के पास गए कि भाई, मेरा पैसा दीजिए। आपने इतनी मेरी किताबें बेची हैं। उसने झूठ बोल दिया। उसने कहा कि हमने इतनी किताबें नहीं बेचीं। यह हो गया पॉयरेसी। वे बहुत परेशान थे कि मैं फैमिली में आज जाकर पैसे कैसे दूंगा। मैं राइटर आदमी हूँ और तो कुछ करता नहीं हूँ। वे टीचर थे, उस वक्त टीचर की क्या तनखाह होती थी, यह आप जानते हैं। वे बहुत ही जिद्दी किस्म के poet थे, उन्हें बहुत गुस्सा आया। उन्होंने कहा कि आज मैं प्रण लेता हूँ कि जब तक मेरा पब्लिशर खत्म नहीं हो जाए, मैं इसको curse करूंगा। वे पब्लिशर की दुकार से निकले, वहां पर दरबान था, उसे बोले मेरा पब्लिशर चोर है। आगे गए पत्थर दिखा, मेरा पब्लिशर चोर है। आगे गए एक खम्बा दिखा, बोले मेरा पब्लिशर चोर है। सर, वाकई मैं पब्लिशर थोड़े दिनों में मर गया।

जावेद साहब, आप यह ज़िद मत करिए। आर्टिस्टों की ज़िद और आर्टिस्टों का curse बहुत बुरा होता है।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Jayaji, I would like to give you more time, but I am helpless. *(Interruptions)* I am constrained by time.

श्रीमती जया बच्चन: सर, यह curse किसी को नहीं लेना चाहिए। मुझे लगता है कि आप इसको कंसीडर करें और इसको कलेक्टिव शेयरिंग में इन्क्लूड करके इस बिल को पास करें।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Shri Tiruchi Siva. Sivaji, five minutes. Please cooperate.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Vice-Chairman, Sir, I rise to support the Copyright (Amendment) Bill. The Copyright Act was enacted in 1957 to protect the works of legendary poet, Rabindranath Tagore. Sir, this Act has undergone five amendments so far, and this is the sixth amendment. The earlier amendments were in the year 1983, 1984, 1992, 1994 and 1999. Sir, the 1994 amendment was the major one,

which harmonized the provisions of this Act with the Rome Convention, 1961 by providing protection to the rights of the performers, producers of phonograms and broadcasting organisations.

Sir, it also introduced the concept of registration of copyright societies for collective management of the rights to each category of copyright works. The last amendment in 1999 introduced some minor changes to comply with the obligations under the trade related aspects of the Intellectual Property Rights, that is, the TRIPS. This Bill has been brought to keep with the development of information and communication technology. It is important that we support the amendment being introduced today. Sir, some very important points I would like to make. One of the salient points is that this Bill seeks to make changes to the rights of authors as well as of users. It also seeks to bring relevant provisions of the Act in line with the World Intellectual Property Organisation Copyright Treaty and Public Performances and Phonograms Treaty to the extent considered necessary and desirable. India has not signed these Treaties as yet. It is signatory to the Bern Convention, 1886 under which a country recognises copyrights of authors from other member countries. Sir, there are two very important points which I would like to make here. The Minister who has done a very remarkable job has also to take note of the other communities apart from the film industry, music world and publishers. Sir, publishers are very unhappy because of amendment in section 2(m) in which it says that copy of work published in any country outside India with the permission of the author of the work and imported from that country to India shall not be deemed to be an infringement. The objective of the amendment is opening up of markets without any boundaries or territories for films, books and music should result in offering more variety to people. The industry feels that eliminating territories will curtail the Indian publishers' ability to have India specific rights. Sir, I would like to bring to the notice of the Minister, through this august House, Sir, that the royalty which the writers are getting through the publishers is just meagre 7.5 per cent. Supposing a book is sold at Rs.100/-, the writer will not get royalty of Rs. 7.5, it is only Rs. 3.75, half the price.

SHRI KAPIL SIBAL: They have all suffered.

SHRI TIRUCHI SIVA: Half the price! The price at which it is being sold to the wholesaler, is being given as royalty to the writers. I would like to mention some of the names of the renowned writers who were totally relying upon the writing and how meagre their living was, they included Akbar All Farooqui, Urdu, Girish Karnad, Kannada, Jay Goswami, Bengali, M.T. Vasudev Nayar, Malayalam, Sri Sri, Teiugu,

[Shri Tiruchi Siva]

Kunwar Narayan, Hindi, Indra Goswami, Assamese, Abdur Rahman Rahi, Kashmiri, Namdeo Dasal, Marathi, Sarojini Sahu, Oriya, Raghuvir Chandni, Gujarati and in Tamil, our own leader, Dr. Kalignar Karunanidhi was a great writer, K. Rajanarayanan Jayakanthan and many other people. Sir, many people who live on writing when they get a meagre royalty like this, I think, the Minister who has attempted to help the film industry, that too lyricists and music composers, has to take note of this. I request the Minister to kindly take note of this since you are also a sufferer as also Dr. Karan Singh. ...*(Interruptions)*... It is very important. I think in future, at least, he will take an initiative to rectify this discrimination which is being done to the publishers. Another very important thing is that section 52 already gives...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You have already taken five minutes.

SHRI TIRUCHI SIVA: It is about copyright exemption only for conversion of books into special format such as Braille and sign language.

Sir, this is a very important thing. It has been noted that a number of print-disabled people don't use Braille. A copyright lawyer with Inclusive Planet, an organisation working with the disabled, says, 'They scan and convert printed material into electronic formats and use screen reading softwares like NVDA or JAWS to listen to it. *(Time-bell rings)* Director is exempted, he says. Kindly take into consideration the writers, script writers of the film industry who are totally neglected.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay.

SHRI TIRUCHI SIVA: Sir, I would like to make only one more point and then conclude. Sir, you mentioned about the Standing Committee. The Standing Committee has strongly recommended that this Act has not addressed the issue of internet piracy. It has also suggested that the Copyright Act must be synchronised with the Information Technology Act, 2000, in order to combat the menace of Internet piracy. Plagiarism is an important issue which needs to be addressed. We have to ensure that the amendments and the rights of the creative people and producers are safeguarded and implemented, because, often there is a gap in between the actual law and its enforcement in practice. Thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Shri Baishnab Parida. Please take less than five minutes.

SHRI BAISHNAB PARIDA (Odisha): Mr. Vice-Chairman, Sir, I rise to support

the Copyright (Amendment) Bill, 2010. I hope it will remove operational difficulties and address certain newer issues that have emerged in the context of digital technology and internet in view of the WIPO Internet Treaties. Sir, at the outset, I must express my deep thanks to the renowned lyricist, composer, poet, Javed Akhtar sahib who, through his persistent efforts, compelled the Government, to some extent, to bring this Bill to this august House. I must express my thanks to the hon. Minister. He created some historical events which remained neglected for many years. A large number of eminent writers, lyricists, composers, singers are deprived of their rights over their own intellectual creations. Sir, a country should be proud of its material wealth, but the real wealth of a country or a nation is the intellectual wealth. That intellectual wealth is consisting of music, art, literature, culture, etc. The country or the nation which does not pay due respect to the creators of this intellectual wealth, that country can't claim itself as a great nation or a civilised nation. In Indian history, the writers were treated as highly respected people. In Sanskriti, it is written स्वदेशे पूजयते राजा, विद्वान् सर्वत्र पूजयते The Raj'a is respected within the boundary of his Kingdom, but the intellectuals, vidwan, the poets, the writers, are respected throughout the world. Sir, in this pageant world, due to development of digital technology, a new problem has come up. In India, specifically, the film industry is the largest industry in the world.

Sir, it is one of the biggest sources of our income. And, through this soft diplomacy, we create cultural influence throughout the world. Sir, cinema is the most effective medium to create soft cultural diplomacy. Now, after so many years, the hon. Minister has brought forward this amending Bill. I think, it will help the real creators of the intellectual wealth to get their rights. You see, Sir, Karl Marx wrote in his Das Capital, "the labourer, the worker, who produces the product through his labour is alienated from that product. He can't claim that he has created it or he is the owner."

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Parida, please conclude.

SHRI BAISHNAB PARIDA: So, if the creators of intellectual wealth are not given their due, the country cannot claim its proud heritage and the present development of its intellectual prosperity.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): See, there are four more hon. Members who have to speak on this Bill. So, I request each of them to confine to four minutes.

श्री रवि शंकर प्रसाद: सर, अच्छा होता कि हम डा. कर्ण सिंह का एकाध गीत भी सुनते, तो फिर Copyright का मज़ा आता।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Dr. Bharatkumar Raut. Dr. Raut, only four minutes. Please cooperate.

DR. BHARATKUMAR RAUT (Maharashtra): Sir, I welcome this amending Bill with a few reservations.

Sir, sitting here today during this discussion was a great feast to my ears because I heard Javed Akhtarji, Jayaji, Ravi Shankar Prasadji and many other hon. Members. I recall our discussion on the Nalanda University Bill. So, I am really thankful for that.

Sir, when we bring this Bill, it is really a welcome step. However, there are some queries which I want to raise. One is, does this Bill also include those who broadcast from the foreign soil, the radio and television that are broadcast from the foreign soil? Does this Bill also include them or not? That is my first question. There are some local radio stations in England, in London particularly, and in many other areas, which are Hindi radio stations, which broadcast their programmes there. Does this Bill apply to them also?

Number two, as Jayaji had pointed out, what will happen to piracy, which is the biggest enemy of the industry? The biggest enemy of the industry is piracy. This Bill does not deal with that at all. When I say 'piracy', it also means the 'versions'. The new term of piracy is 'versions', where you just change one music piece, and you make another version, and that is played. So, what happens to that?

Secondly, sometimes, the words are changed from one language to another. In Marathi, there was a very popular song called '*Kombadi Palali*'. That came in Hindi as '*Chikni Chameli*'. The music was same; everything was same; only the words were changed. The Music Director also was, perhaps, the same. So, what happens to others? What happens to the singer? Do they get the royalty? And how do you allow that? That is my question to the hon. Minister.

Another thing is, Sir, here we are talking about the royalty part of the writers, music directors and, perhaps, singers. Now, the question is, what happens to others who are involved in the song-making? It is not only the writer or the music director or the singer who makes the song. There are associated musicians also.

What happens to their rights? Who controls them? Does the music director control them, or is it the music company that controls them? What happens to them? *Javedji* would definitely be knowing that there is something called 'side rhythm'. The side rhythm plays a vital role in the popularity of any song. लेकिन वह बेचारा गरीब वैसे का वैसे रह जाता है, आप उसका क्या करोगे? Nobody is looking at him.

Sir, the last point I would like to ask you is this. What have you thought for the young artists? When I was young, I used to go from one editor to another saying, 'मुझे पैसा मत दो, मेरा एक आर्टिकल छपवा दो'। Now, if there are singers, music directors or writers who go from one producer to another, from one music director to another, and says, 'don't pay us', or 'pay us a little, but use our songs and give us a chance', what will he do? Later, this could prove to be a loophole in this business, because if you say that it is provided for in this Bill, it would not be voluntarily accepted; it would be done out of compulsion. Therefore, my request to the hon. Minister is, now that you have brought this Bill, just fill in those lacunae and it would serve the purpose.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Mr. Prakash Javadekar. Please cooperate and take only four minutes.

SHRI PRAKASH JAVADEKAR (Maharashtra): Sir, I would take five minutes and conclude.

सर, मैं सदन की भावना से तो सहमत हूँ, लेकिन मैं पीछे की एक कहानी बताना चाहता हूँ। यह बिल, जो आज अच्छा लग रहा है, वह ऐसा नहीं था। जब बिल एच.आर.डी. कमेटी के सामने आया, तो हमने एक-एक करके स्टैक होल्डर्स को बुलाना शुरू किया। There was not a single stakeholder who was happy.

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): अभी ऐसा नहीं है।

श्री प्रकाश जावडेकर: सर, मैं वही बता रहा हूँ कि यह कैसे हुआ। ऑस्कर फर्नांडिस जी इस कमेटी के अध्यक्ष हैं। एक स्टैंडिंग कमेटी में क्या-क्या काम होता है, वह हम कभी प्रेस को ओपन नहीं करते, इसीलिए कभी पता ही नहीं चलता। हमारी 15 मीटिंग्स हुईं और पहली पांच मीटिंग्स होने के बाद यह तय हुआ कि यह बिल इतना बैडली ड्राफ्टेड है कि यह मिनिस्ट्री को वापस भेजा जाए। जब कपिल जी और कमेटी में बात हुई, तब उन्होंने कहा कि हम दो-तीन अधिकारियों की मदद लेते हैं, लेकिन आप इसे वापस मत भेजिए, इसे आप ही पूरा करिए। स्टैक होल्डर्स को सुनने का जो काम मिनिस्ट्री को करना चाहिए था, वह काम कमेटी ने किया। यह सब्जेक्ट इतना लीगल, कॉम्प्लिकेटेड और टेक्निकल है कि इसमें ब्रॉडकास्टर्स भी आ गए, म्यूज़ीशियंस भी आ गए, आर्टिस्ट भी आ गए, प्राड्यूसर्स भी आ गए, म्यूज़िक कंपनियां भी आ गईं, इंटरनेट वाले भी आ गए, रेडियो वाले भी आ गए, इसलिए इसमें इतने स्टैक होल्डर्स हैं कि कमेटी ने 15 मीटिंग्स कीं, 68 घंटे काम किया और 19 प्रमुख सिफारिशें कीं।

आपको याद होगा कि जब ट्रिब्यूनल का बिल आया था, तब सारी चर्चा और बिल यहां से डेफर हो गया था। ऐसा इसलिए हुआ था कि कमेटी की एक भी रिकमेंडेशन मंत्रालय ने स्वीकार नहीं की थी। इस बार ऐसा नहीं हुआ है, 'देर आए दुरुस्त आए'। इन्होंने 19 में से 17 सिफारिशें स्वीकार कीं, जिसको आज सदन में एग्जिस्टेंस मिलेगा। ये जो सारी सिफारिशें और बदलाव हुए, वे एचआरडी कमेटी के कारण हुए। मैं मीडिया को भी यह बताना चाहता हूँ कि

[श्री प्रकाश जावडेकर]

कमेटीज़ में कितना काम होता है। पार्लियामेंट में जो शोर-शराबा होता है, हम उसके बारे में तो बोलते रहते हैं, लेकिन पार्लियामेंट्री कमेटियों में इतना सीरियसली काम होता है और इतने अच्छे सुझाव आते हैं, जो मिनिस्ट्री को स्वीकार करने पड़ते हैं, लेकिन क्रेडिट उनको ही मिल रहा है। यह जो होता है, कभी इसका भी उल्लेख होना चाहिए, इसीलिए मैं आज खड़ा हुआ हूँ ...*(व्यवधान)* मैं अभी बता रहा हूँ। यह तैयार हुआ, इसके लिए कमेटी ने लड़ाई लड़ी और मिनिस्ट्री में स्वीकार करने के लिए भेजा। इसके लिए हमने उनको यह कहा कि हमारी जो सिफारिशें आप स्वीकार करोगे, वे तो बताओगे ही, लेकिन जो स्वीकार नहीं करोगे, वह आपका अधिकार तो है, लेकिन क्यों स्वीकार नहीं कर रहे, इसका रीज़न भी कमेटी को बताओगे।

यह एच.आर.डी. में शुरू हुआ है। मैं एक दूसरा उल्लेख भी करूंगा, क्योंकि आगे बहुत से बिल्स आने वाले हैं। कमेटी ने इधर दो सालों में, अभी 15 बिल्स पर अपनी रिपोर्ट्स दी है। तीन में बहुत-सारे सुझाव मंत्रालय ने स्वीकार किए हैं, लेकिन हमें लिखित रूप से केवल दो में ही रेस्पोंस मिले हैं, बाकी में रेस्पोंस नहीं मिले हैं। सर, मैंने यहां इन सब बातों का उल्लेख इसलिए किया कि लोकतंत्र में यह स्टैंडिंग कमेटी की पद्धति जो चल रही है, यह कितनी सफलता से काम करती है, यह बात दूं। मैं यही कहूंगा कि देर आए, दुरुस्त आए।

अब कमेटी की रिपोर्ट आने के बाद मंत्रालय ने अचानक रेडियो का एक नया विवाद खड़ा किया और पिछली बार ये एक नया अमेंडमेंट लेकर आए। यह भी सरकार की एक गलत प्रवृत्ति हो रही है कि रिपोर्ट आने के बाद उसमें बहुत सारी अमेंडमेंट्स करना। कम्पनीज़ एक्ट में क्या हुआ? कम्पनीज़ एक्ट में स्टैंडिंग कमेटी की रिपोर्ट के बाद उसको न दिखाते हुए बहुत-सारे नये अमेंडमेंट्स लाये गये, इसलिए वह डेफर हुआ। इसलिए, ऐसा खिलवाड़ मत करिए।

सर, मैं अभी केवल एक मिनट और लूंगा। इसमें मेरे ही तीन अमेंडमेंट्स हैं। मैं अब अमेंडमेंट का केवल एक ही मुद्दा बताऊंगा, जिसका पी. राजीव जी ने थोड़ा उल्लेख किया कि स्टूडेंट्स के लिए एक अधिकार है कि उनको ऑफिशियल कॉपी सस्ते में मिले।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): आपके चार मिनट हो गए।

श्री प्रकाश जावडेकर: ऑफिशियल कॉपी, पाइरेटेड कॉपी नहीं या जो सड़क पर मिलती है, वह नहीं। वह कीमत देकर ऑफिशियल कॉपी लेना चाहता है, लेकिन उसका वह अधिकार अभी तक उसमें प्रोटेक्ट नहीं हुआ है। ...*(समय की घंटी)*... उसके **parallel importation** के लिए मिनिस्टर साहब ने कहा था कि हम छः महीने में उसका अध्ययन करेंगे, लेकिन अब दो साल हो गए। वे आने वाले जुलाई के सेशन में अमेंडमेंट लाएं, इतना भी आश्वासन दे दें, तो यह ठीक होगा। इन बातों को रिकॉर्ड पर रखते हुए अपनी बात समाप्त करता हूँ। धन्यवाद।

SHRIMATI JAVA BACHCHAN: Sir, ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I will give you time ...*(Interruptions)*... **Dr. Prabha Thakur.** Only four minutes.

डा. प्रभा ठाकुर: अब मुझे सोचना होगा कि मैं क्या बोलूँ और क्या न बोलूँ।

सर मैं सरकार द्वारा प्रस्तुत इस कॉपीराइट (अमेंडमेंट) बिल, 2010 का समर्थन करने के लिए यहां प्रस्तुत हूँ। अनेक विद्वान सदस्यों और लेखकों ने इस बिल का समर्थन किया है और कई सुझाव भी दिए हैं। प्रसिद्ध लेखक जावेद साहब ने जिस रूप में अपनी भावना को यहां प्रस्तुत किया, उससे सब इमोशनल हुए। प्रसिद्ध अभिनेत्री और महान कलाकार श्रीमती जया बच्चन जी पाइरेसी रोकने के सम्बन्ध में एक विशेष point जो लेकर आई हैं, उस पर भी गौर करना जरूरी है।

महोदय, मैं विशेष रूप से मंत्री जी का ध्यान आकर्षित करते हुए एक बात यहां यह

8.00 P.M.

कहना चाहती हूँ कि जिस स्पिरिट में यह कॉपीराइट बिल लाया गया है, उसी स्पिरिट में इस विधेयक को पारित किया जाए। जब फिल्म बनती है, तो उसमें रचनाकार, गीतकार, संगीतकार, कलाकार, तकनीशियंस, निर्देशक और परदे के पीछे कई अनेक लोग होते हैं। लेकिन, यहां जब कॉपीराइट का सवाल आता है, तो उसमें सिर्फ जो रचनाकर्मी हैं, चाहे वे संगीतकार हों, गीतकार हों या लेखक हों, वहीं उसके अंतर्गत आते हैं। मेरा यही निवेदन है कि कई संशोधनों के प्रस्ताव हालांकि दिए गए हैं, लेकिन अभी जिस स्पिरिट में इस विधेयक को लाया जा रहा है, उसी स्पिरिट में इस विधेयक को पारित किया जाए। बाद में जो अन्य बातें हैं, जैसे फिल्मों से जो अनेक लोग जुड़े हुए रहते हैं, तकनीशियंस, कलाकार और कई अन्य लोग, तो उनके बारे में अलग से कोई विधेयक लाया जाए और उनके लिए भी व्यवस्था अवश्य की जाए। वाकई यह सही है कि हॉलीवुड में जहां लेखकों को भरपूर पारिश्रमिक मिलता है बड़ी धनराशि मिलती है, वैसा बॉलीवुड में नहीं है, इसलिए लेखकों को, रचनाकारों को सरकार से संरक्षण मिलना ही चाहिए। कोई उनकी मेहनत को चुरा करके उससे खुद तो लाखों रुपए कमा ले, लेकिन उनको उसमें से उनका हिस्सा न मिले, उनका हक न मिले, यह उनके प्रति अन्याय है। इसलिए, उनको न्याय मिले, उनको उनका शेयर मिले। पाइरेसी पर भी राकथाम हो। दूसरे लोग, दूसरी बड़ी कम्पनीज़ के लोग या कॉर्पोरेट हाउस के लोग इसको अपने तरीके से लेकर, इसके गीत-संगीत को अपना कहकर और अपनी मुहर लगाकर, बनाकर उस तरह से पैसा कमाएं, यह उचित नहीं है। यह एक रचनाकर्मी के अधिकार का हनन है। इसलिए, मैं इस विधेयक का समर्थन करती हूँ। धन्यवाद।

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): आपको भी बहुत-बहुत धन्यवाद। आपने दो मिनट में ही अपनी बात खत्म कर दी। Now, Shri M.P. Achuthan.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Shri M.P. Achuthan. Please take three minutes.

SHRI M.P. ACHUTHAN (Kerala): Mr. Vice-Chairman, Sir, I support this Bill. Generally, we do not get an opportunity to support a Bill piloted by Mr. Kapil Sibal. Now, after some changes, he has brought the Bill. Apart from the suggestions given by the Standing Committee, he has made so many amendments, which I support.

[Shri M. P. Achuthan]

Here, I would like to make only two points. We are in the era of e-books. The scope of e-books is widening, which means that the very concept of copyrights in the publishing industry is being reduced. In that context, we have to allow the parallel imports. Don't stick to that provision. It will help the students' education through books we have to import, and, you have to consider this.

Another point is that you have made a proposal to delete section 17(f), that is, share to principal director. While piloting the Bill, you said that the Director is the main creative artist, and, he has to get the due share, but, at the same time, you are deleting that provision. My request is that this should be included. Sir, I support most of the provisions, and, in the end, I would like to say that along with this you must seriously think of bringing a comprehensive Bill to protect the film and music industry from piracy. It must be coupled with IT industry so that it protects the interests of the artists covered under this Act and also artists in other sections. You have to protect them, for which, I hope, you will bring another Bill. With these words, I thank you.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you for taking only two minutes. It was the best speech. Now, the hon. Minister.

KAPIL SIBAL: Mr. Vice-Chairman, Sir, I would like to thank all the distinguished Members who participated in this discussion for having supported this legislation.

I am very happy that, by and large, subject to some comments, the architecture of this Bill is being supported. Some distinguished Members made certain points, and, I would like to quickly deal with each of them in one sentence. I just want to mention that choreography, for example, is protected under the definition of section 2(h)–Part of Dramatic Work. So, choreographer is given this right. Then, light man, technician under the law, is not recognized as having any copyright. Cinematography is protected. As far as WCT and WPPT are concerned, we are bringing this Act in harmony with it even though we have not signed it. It gives further protection to our authors in the digital world, and, our performers in the digital world. So, unless we do that, we will not be able to protect their rights.

'Indian work' is deleted because compulsory license can be given even in foreign works, which is good for us because even for a foreign publisher, we can get compulsory license, and, publish that work in India. That is why, this provision is deleted as it includes all authors.

Whether song clips of artists after death are allowed to be shared? Well, song clips are allowed. In film copyrights, in film songs, it is 60 years and till such

time as the artist is alive, and, after his death, his legal heirs are entitled to the royalty. Nobody can stop that. As far as clips on TV are concerned, even on those clips, royalty will be receive. That is the law.

Assignment of copyright to producers is protected. I have already made that point. Now, by harmonizing with the WCT,.. (*Interruptions*)

श्री रवि शंकर प्रसाद: आप lightmen के लिए कुछ तो कीजिए, गरीबों के लिए कुछ तो कीजिए। ..(*व्यवधान*)..

SHRI KAPIL SIBAL: The provisions of WCT and WPPT extend copyrights to the digital world to help the publishing, film and music industries and also the authors. They also extend rights to performers and give them exclusive rights and moral rights. I wanted to deal with it in my opening remarks itself. So, there is a specific provision in this Amendment for moral rights as well as exclusive rights. Piracy is also made punishable under this Act through the Amendment. Even if the Internet Service Providers, violate any copyright law, they are given 21days. If you produce an order from the Court within those 21 days, the Internet Service Providers will not be allowed to carry the work. So, piracy also is dealt with. Then, as far as parallel imports are concerned, the Committee recommended, and I quote: “The Committee would, however, like to “put a note of caution to the Government to ensure that the purpose for which the Amendment is proposed, that is, to protect the interests of students is not lost sight of.” Therefore, what we have done is, we have referred to NCAER; they will give their report by August. Whatever their report is, we will address it, and, if necessary amendments are required, we will do that.

Then, there is a new clause 65(A) and 65(B), which helps our publishing, film and music industry, including authors, to protect their works from piracy in the internet world. So, that has been included. By and large, these, in substance, are the comments that have been made. As far as the directors are concerned, as I said, we wanted to give it. But the Standing Committee, in its wisdom,—we have, in fact, embraced the wisdom of the Standing Committee—said that directors should not be given right, in the present context. We, therefore, dropped it. As the industry moves forward, in the next few years, I think, it will get maturity and I am sure that others also will be protected.

"इन्कलाब जिन्दाबाद" is not copyrighted under the law. It cannot be copyrighted. Words and phrases cannot be copyrighted. I wish they could be. So, these are some of the comments that I wish to make. I thank the distinguished Members of this House for having supported the Bill. I commend that the Bill be passed.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, ...(*Interruptions*) Yes, Mrs. Jaya Bachchan. You wanted to say something.

SHRIMATI JAYA BACHCHAN: Sir, I would like to suggest something which I missed out while speaking. Today, there is a very important section of the industry. They are the dubbing artists, and Javed Saheb is familiar with this. There are songs sung by unknown artists, and later on, dubbed by well-known singers. And there are also dubbing artistes for regional films. When these films are dubbed in other languages, I do not know what happens to these people? Is there any protection for them?

SHRI KAPIL SIBAL: If the work of the dubbing artists amounts to copyrighted work, then, that will be protected. That is something that will have to be addressed. As far as version recording is concerned, there is a whole slew of clauses in this amended Bill which deal with version recording and putting restriction on version recordings.

SHRI V.P. SINGH BADNORE (Rajasthan): Sir, I have a very specific question. In the film making, the producer-director organizes all the funds. When he organizes all the funds, and if the film doesn't do well, he comes to the streets. There are times when this producer-director, who has got all the money organized, comes to the streets, and you are trying to share this royalty with all these guys. What happens to that producer-director? Will these people be liable to pay for the losses that person has suffered?

SHRI KAPIL SIBAL: It is a business decision that the producer makes. If he loses, he loses. It is like building a house. If, ultimately, the contractor loses money, at least, the person, who laid the bricks should get his due.

SHRI TIRUCHI SIVA: Clause 52 (b) grants copyrights exemption for conversion of books only for braille and sign languages. But it excludes people affected by cerebral palsy, dyslexia and low vision.

SHRI KAPIL SIBAL: All forms of access are now exempted under the amendment to this Act, not just one technology.

SHRI JAVED AKHTAR: I would like to thank the whole House on behalf of the writers...

THE VICE-CHAIRMAN (PROF P. J. KURIEN): After passing it, you may speak.

SHRI JAVED AKHTAR: I am thankful not only to the Government, but also to the Opposition, and I have a small request that there should be some words of wisdom from the Leader of the Opposition.

THE VICE-CHAIRMAN (PROF P. J. KURIEN): Let us pass the Bill first. The question is:

“That the Bill further to amend the Copyright Act, 1957, be taken into consideration.

The motion was adopted.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall, now, take up clause-by-clause consideration of the Bill. We shall, now take up Clause 2. There are 12 amendments, Nos. 3-13, by Shri Kapil Sibal. There is also an amendment No. 46 by Shri Prakash Javadekar. He is absent. So, his amendment is not moved. I will now put the amendments moved by the Minister to vote.

Clause 2—Amendment of Section 2

SHRI KAPIL SIBAL: Sir, I move:

3. That at page _____1, lines 7 to 10, be **deleted**.
4. That at page 2, lines 1 to 4, be **deleted**.
5. That at page 2, line 5, for the brackets and roman numeral “(ii)”, the brackets and roman numeral “(i)” be **substituted**.
6. That at page 2, line 7, for the brackets and roman numeral “(iii)”, the brackets and roman numeral “(ii)” be **substituted**.
7. That That at page 2, after line 11, the following be **inserted**, namely:-
“Explanation:—For the purposes of this clause, ‘a non-profit library or non-profit educational institution’ means a library or educational institution which receives grants from the Government or exempted from payment of tax under the Income-Tax Act, 1961”.
8. That at page 2, line 12, for the brackets and roman numeral “(iv)”, the brackets and roman numeral “(iii)” be **substituted**.
9. That at page 2, lines 23 to 26, be **deleted**.
10. That at page 2, line 27 for the brackets and roman numeral “(vi)”, the brackets and roman numeral “(iv)” be **substituted**.
11. That at page 2, line 33, for the brackets and roman numeral “(vii)”, the brackets and roman numeral “(v)” be **substituted**.
12. That at page 2, line 42, for the brackets and roman numeral “(viii)”, the brackets and roman numeral “(vi)” be **substituted**.
13. That at page 3, lines 1 to 4, be **deleted**,

The questions were put and the motions were adopted.

Clause 2, as amended, was added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall, now, take up New Clauses 2A and 2B. There is one Amendment (No. 14) by Shri Kapil Sibal.

SHRI KAPIL SIBAL: Sir, I wanted to move a motion for suspension of 96 (1), for Clause 2A, Government Amendment No. 14. I beg to move:

That this House do suspend Clause 1 of Rule 96 of Rules of Business and Procedure and Conduct of Business in Rajya Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates in its application to the Government amendment No. 14 to the Copyright (Amendment) Bill, 2010.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Amendment No. 14 Shri Kapil Sibal.

New Clauses—2A and 2B Amendment of Sections 11 and 12

SHRI KAPIL SIBAL: Sir, 1 move:

14. That at page 3, after line 4, the following new clauses be **Inserted**, namely:-

“2A. In section 11 of the principal Act,—Amendment

(a) in sub-section (1), for the words “not less than two nor more than fourteen other members”, the words “two other members” shall be **substituted**;

(b) For sub-section (2), the following shall be **substituted**:-

“(2) The salaries and allowances payable to and the other terms and conditions of service of Chairman and other members of the Copyright Board shall be such as may be prescribed:

Provided that neither the salary and allowances nor other terms and conditions of service of the Chairman or any other member shall be varied to his disadvantage after appointment;”

(c) for sub-section (4), the following sub-section shall be **substituted**, namely:-

“(4) The Central Government may, after consultation with the Chairman of the Copyrights Board, appoint a Secretary to the Copyright Board and such other officers and employees as may be considered necessary for the efficient discharge of the functions of the Board.”.

- “2B. In section 12 of the principal Act, in sub-section (2), for the words “members, each Bench consisting of not less than three members”, the word “**members.**” shall be **substituted.**

The question was put and the motion was adopted.

New Clauses 2A and 2B were added to the Bill.

Clauses 3 and 4 were added to the Bill.

- THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall, now, take up Clause 5. There are three Amendments (Nos. 15 to 17) by Shri Kapil Sibal.

Clause 5—Amendment of Section 17

SHRI KAPIL SIBAL: Sir, I move:

15. That at page 3, for lines 30 and 31, the following be **substituted**, namely:-

“5. In section 17 of the principal Act, in clause (e), the following proviso shall be inserted at the end, namely:-

16. That at page 3, lines 32 to 41, be **deleted.**
17. That at page 3, line 42, the word “**further**” be **deleted.**

The questions were put and the motions were adopted.

Clause 5, as amended, was added to the Bill.

- THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall, now, take up Clause 6. There is one Amendment (No. 18) by Shri Kapil Sibal.

Clause-6 Amendment of Section 18

SHRI KAPIL SIBAL: Sir, I move:

18. That at page 4, for lines 7 to 11, the following be **substituted** namely:-

“Provided also that the author of the literary or musical work included in a cinematograph film shall not assign or waive the right to receive royalties to be shared on an equal basis with the assignee of copyright for the utilization of such work in any form other than for the communication to the public of the work along with the cinematograph film in a cinema hall, except to the legal heirs of the authors or to a copyright society for collection and distribution and any agreement to contrary shall be void:

Provided also that the author of the literary or musical work included in the sound recording but not forming part of any cinematograph film

shall not assign or waive the right to receive royalties to be shared on an equal basis with the assignee of copyright for any utilization of such work except to the legal heirs of the authors or to a collecting society for collection and distribution and any assignment to the contrary shall be-void.”.

The questions were put and the motions were adopted.

Clause 6, as amended, was added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall, now, take up Clause 7. There are two amendments. There is one Amendment (No. 19) by Shri Kapil Sibal and there is another Amendment (No. 47) by Shri Prakash Javadekar. Shri Prakash Javadekar is not present. So, his amendment is not moved. I will now put the amendment moved by the Minister to vote.

Clause-7 Amendment of Section 19

SHRI KAPIL SIBAL: Sir, I move:

19. That at page 4, for lines 19 to 22, the following be **substituted**, namely:

- “(9) No assignment of copyright in any work to make a cinematograph film shall affect the right of the author of the work to claim an equal share of royalties and consideration payable in case of utilization of the work in any form other than for the communication to the public of the work, along with the cinematograph film in a cinema hall.
- (10) No assignment of the copyright in any work to make a sound recording which does not form part of any cinematograph film shall affect the right of the author of the work to claim an equal share of royalties and consideration payable for any utilization of such work in any form.”.

The question was put and the motion was adopted.

Clause 7, as amended, was added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall, now, take up Clause 8. There are two Amendments (No. 20 and No. 21) by Shri Kapil Sibal.

Clause-8 Amendment of Section 19A

SHRI KAPIL SIBAL: Sir, I move:

20. That at page 4, for line 23, the following be **substituted**, namely:-

“8. In section 19A of the principal Act:

- (i) In sub-section (2), in second proviso, for”.

21. That at page 4, after line 29, the following be **Inserted**, namely:-

“(ii) after sub-section (2), the following sub-section shall be inserted, namely:-

(3) Every complaint received under sub-section (2) shall be dealt with by the Board as far as possible and efforts shall be made to pass the final order in the matter within a period of six months from the date of receipt of the complaint and any delay in compliance of the same, the Board will record the reasons thereof.”.

The questions were put and the motions were adopted

Clause 8, as amended, was added to the Bill.

Clauses 9 to 11 were added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we shall take up Clause 12. There is one Amendment (No. 22) by Minister.

Clause 12—Amendment of Section 26

SHRI KAPIL SIBAL: Sir, I beg to move:

22. That at page 4, lines 41 to 44, be **deleted**.

The question was put and the motion was adopted.

Clause 12, as amended, was added to the Bill.

Clauses 13 to 16 were added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we shall take up Clause 17. There are four Amendments (Nos. 23, 24, 25 and 26) by Minister.

Clause 17—Insertion of new Sections 31B, 31C and 31 D

SHRI KAPIL SIBAL: Sir, I beg to move:

23. That at page 5, for lines 26 to 29, the following be **substituted**, namely:-

“31B.(1) Any person working for the benefit of persons with disability on a profit basis or for business may apply to the Copyright Board, in such”.

24. That at page 6, line 1, for the word “issued”, the words “**issued including the rate of royalty**” be **substituted**.

25. That at page 6, lines 6 and 7, be **deleted**.

26. That at page 7, for lines 1 to 26, the following be **substituted**, namely:-

“31D.(1) Any broadcasting organisation desirous of communicating to

the public by way of a broadcast or by way of performance of a literary or musical work and sound recording which has already been published may do so subject to the provisions of this section.

- (2) The broadcasting organisation shall give prior notice, in such manner as may be prescribed, of its intention to broadcast the work stating the duration and territorial coverage of the broadcast, and shall pay to the owner of rights in each work royalties in the manner and at 'the rate fixed by the Copyright Board.
- (3) The rates of royalty for radio broadcasting shall be different from television broadcasting and the Copyright Board shall fix separate rates for radio broadcasting and television broadcasting.
- (4) In fixing the manner and the rate of royalty under sub-section (2), the Copyright Board may require the broadcasting organisation to pay an advance to the owners of rights.
- (5) The names of the authors and the principal performers of the work shall, except in case of the broadcasting organisation communicating such work by way of performance, be announced with the broadcast.
- (6) No fresh alteration to any literary or musical work, which is not technically necessary for the purpose of broadcasting, other than shortening the work for convenience of broadcast, shall be made without the consent of the owners of rights.
- (7) The broadcasting organisation shall
 - (a) maintain such records and books of account, and render to the owners of rights such reports and accounts; and
 - (b) allow the owner of rights of his duly authorised agent or representative to inspect all records and books of account relating to such broadcast, in such manner as may be prescribed.
- (8) Nothing in this section shall affect the operation of any licence issued or any agreement entered into before the commencement of the Copyright (Amendment) Act, 2012.””.

The questions were put and the motions were adopted.

Clause 17, as amended, was added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we shall take up Clause 18. There is one Amendment (No. 27) by Minister.

Clause 18—Amendment of Section 33

SHRI KAPIL SIBAL: Sir, I beg to move:

27. That at page 7, for lines 27 to 41, the following be **substituted**, namely:-

“18. In section 33 of the principal Act:

- (i) In sub-section (1) for the words “**Provided further**”, the following shall be **substituted**, namely:

“Provided further that the business of issuing or granting license in respect of literary, dramatic, musical and artistic works incorporated in a cinematograph films or sound recordings shall be carried out only through a copyright society duly registered under this Act;

Provided also.”

- (ii) after sub-section (3), the following shall be **inserted**, namely:-

“(3A) The registration granted to a copyright society under sub-section (3) shall be for a period of five years and may be renewed from time to time before the end of every five years on a request in the prescribed form and the Central Government may renew the registration after considering the report of Registrar of Copyrights on the working of the copyright society under section 36:

Provided that the renewal of the registration of a copyright society shall be subject to the continued collective control of the copyright society being share with the authors of works in their capacity as owners of copyright or of the right to receive royalty:

Provided further that every copyright society already registered before the coming into force of the copyright (Amendment) Act, 2012 shall get itself registered under this Chapter within a period of one year from the date of commencement of the Copyright (Amendment) Act, 2012.”

- (iii) in sub- sections (4) and (5), for the words “**owners of rights**”, the words “**authors and other owners of right**” shall be **substituted**;
- (iv) in sub-section (5), for the word “**concerned**” the words “or for non-compliance of sections 33A, subsection (3) of section 35 and section 36 or any change carried out in the instrument by which the copyright society is established or incorporated and registered by the Central Government without prior notice to it” shall be **inserted**.

The question was put and the motion was adopted.

Clause 18, as amended, was added to the Bill.

Clause 19 was added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we shall take up Clause 20. There is one Amendment (No. 28) by Minister.

Clause 20—Amendment of Section 34

SHRI KAPIL SIBAL: Sir, I beg to move:

28. That at page 8, line 14, for the words “**author of works**”, the words “**author and other owners of right**” be substituted.

The question was put and the motion was adopted.

Clause 20, as amended, was added to the Bill.

Clause 21 was added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we shall take up Clause 22. There are two Amendments (Nos. 29 and 30) by Minister.

Clause 22—Amendment of Section 35

SHRI KAPIL SIBAL: Sir, I beg to move:

29. That at page 8, lines 17 and 18, for the words “**author of work**”, the words “**author and other owners of right**” be substituted.
30. That at page; 8, for lines 19 and 20, the following be substituted, namely:—

“(b) after sub-section (2) the following sub-sections shall be inserted, namely:—

- (3) Every copyright society shall have a governing body with such number of persons elected from among the members of the society consisting of equal number of authors and owners of work for the purpose of the administration of the society as may be specified.
- (4) All members of the copyrights society shall enjoy equal membership rights and there shall be no discrimination between authors and owners of rights in the distribution of royalties.”.

The questions were put and the motions were adopted.

Clause 22, as amended, was added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we shall take up Clause 23. There is one Amendment (No. 31) by Minister.

Clause 23—Amendment of Section 36A

SHRI KAPIL SIBAL: Sir, I beg to move:

31. That at page 8, line 25, for the figure 2010, the figure 2012 be **substituted.**

The question was put and the motion was adopted.

Clause 23, as amended, was added to the Bill.

Clauses 24 to 26 were added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we shall take up Clause 27. There are three Amendments (Nos. 32, 33 and 34) by Minister and one Amendment (No. 48) by Shri Prakash Javadekar. Mr. Javadekar is absent. Mr. Minister, you move your amendments:

Clause 27—Substitution of a new Section for Section 39A

SHRI KAPIL SIBAL: Sir, I beg to move:

32. That at page 9, line 23, after the figure and alphabet “33A”, the figures “34, 35, 36” be **substituted.**
33. That at page 9, line 28, for the word “on”, the word “no” be substituted.
34. That at page 9, line 29, for the words “shall take”, the words “shall be given” be **substituted.**

The questions were put and the motions were adopted.

Clause 27, as amended, was added to the Bill.

Clauses 28 to 30 were added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, there is one Amendment (No. 52) for insertion of a new Clause 30A by Shri P. Rajeeve. Are you moving your Amendment, Mr. Rajeeve?

SHRI P. RAJEEVE (Kerala): Sir, hon. Minister has already given an assurance on parallel import. So, I am not pressing for my amendment.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Amendment is not moved. So, we shall go to the next Clause No. 31. There are six Amendments (Nos. 35, 36, 37, 38, 39 and 40) by Minister.

Clause 31—Amendment of Section 52

SHRI KAPIL SIBAL: Sir, I beg to move:

35. That at page 10, line 7, for the word “events”, the words “**events and current affairs**” be **substituted**.
36. That at page 10, line 15, for the word “and”, the word “**or**” be **substituted**.
37. That at page 10, line 18, for the word “and”, the word “**or**” be **substituted**.
38. That at page 10, after lines 23 to 26, the following be **substituted**, namely:—

“Provided that if the person responsible for the storage of the copy has received a written complaint from the owner of copyright in the work, complaining that such transient or incidental storage is an infringement, such person responsible for the storage shall refrain from facilitating such access for a period of twenty-one days or till he receives an order from the competent court refraining from facilitating access and in case no such order is received before the expiry of such period of twenty-one days, he may continue to provide the facility of such access.

39. That at page 11, line 29, the word “**clauses**”, be **deleted**’
40. That at page 11, after lines 31 to 34, the following be **substituted**, namely:—

“(zb) the adaptation, reproduction, issue of copies or communication to the public of any work in any accessible format, by—

- (i) any person to facilitate persons with disability to access to works including sharing with any person with disability of such accessible format for private or personal use, educational purpose or research; or
- (ii) any organisation working for the benefit of the persons with disabilities in case the normal format prevents the enjoyment of such works by such persons:

Provided that the copies of the works in such accessible format are made available to the persons with disabilities on a non-profit basis but to recover only the cost of production:

Provided further that the organisation shall ensure that the copies of works in such accessible format are used by persons with

disabilities and takes reasonable steps to prevent its entry into ordinary channels of business.

Explanation.—For the purposes of the sub-clause, “any organisation” includes an organization registered under section 12A of the Income Tax Act, 1961 and working for the benefit of persons with disability or recognized under Chapter X of the Persons with Disabilities (Equal Opportunities Protection of Rights and Full Participation) Act, 1995 or receiving grants from the Government for facilitating access to persons with disabilities or an educational institution or library or archives recognized by the Government.”

The questions were put and the motions were adopted.

Clause 31, as amended, was added to the Bill.

Clauses 32 to 35 were added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall now take up Clause 36. There are three Amendments (Nos. 49, 50 and 51) by Shri Prakash Javadekar. He is not present.

Clauses 36 and 37 were added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we shall take up Clause 38. There are five Amendments (Nos. 41, 42, 43, 44 and 45) by Minister.

Clause 38—Amendment of Section 78

SHRI KAPIL SIBAL: Sir, I beg to move:

41. That at page 13, after line 25, the following be **inserted**, namely:—

“(i) for clause (a), the following clause shall be substituted, namely:—

(a) the salaries and allowances payable to and the other terms and conditions of service of the Chairman and other members of the Copyright Board under sub-section (2) of section 11”;

42. That at page 13, line 26, for the brackets and roman numeral “(i)” the brackets and roman numeral “(ii)” be **substituted**

43. That at page 13, line 40, for the brackets and roman numeral “(ii)”, the brackets and roman numeral “(iii)” be **substituted**.

44. That at page 13, after line 44, the following be **inserted**, namely:—

“(ccC) the form of application for renewal of registration of a copyright society and the fee which may accompany such application under sub-section (3A) of section 33;”.

45. That at page 13, line 45, for the brackets and roman numeral “(iii)” the brackets and roman numeral “(iv)” be **‘substituted’**.

The questions were put and the motions were adopted.

Clause 38, as amended, was added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall now take up Clause 1 There is one Amendment (No. 2) by the Minister.

Clause 1—Short title and commencement

SHRI KAPIL SIBAL: Sir, I move:

2. That at page 1, line 2, for the figure 2010 the figure 2012 be **substituted**.

The question was put and the motion was adopted.

Clause-1, as amended, was added to the Bill.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall now take up the Enacting Formula. There is one Amendment (No. 1) by the Minister.

Enacting Formula

SHRI KAPIL SIBAL: Sir, I move:

1. That at page 1, line 1, far the word “Sixty-first”, the word “Sixty-third” be **substituted**.

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI KAPIL SIBAL: Sir, I move:

That the Bill, as amended, be passed.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, there is one Half-an-Hour discussion. If the House so agrees, we can take it up.

SOME HON. MEMBERS: No, no.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay. We will take it up afterwards.

The House is adjourned to meet at 11.00 a.m. tomorrow morning.

The House then adjourned at twenty-two minutes past eight of the clock till eleven of the clock on Friday, the 18th May, 2012.
